

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR
RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the corporate debtor's registration status as MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.

Place : Mumbai
Date : 07.07.2026

Sd/-
Manoj Kumar Agarwal
Resolution Professional

Man Infraprojects Limited (Under CIRP)
Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027

Can Fin Homes Limited
 Registered Office
 No. 29/1, 1st Floor, Sir M N Krishna Rao Road
 Near Lalbagh West Gate, Basavanagudi
 Bengaluru - 560 004
 E-mail: compsec@canfinhomes.com
 Tel: 080-48536192, Fax: 080-26565746
 Web: www.canfinhomes.com
 CIN: L85110KA1987PLC008699

Can Fin Homes Ltd
 (Sponsor: CANARA BANK)
 HOME LOANS + DEPOSITS
 Translating Dreams into Reality
 ಕ್ಯಾನ್ ಫಿನ್ ಹೋಮ್ಸ್ ಲಿಮಿಟೆಡ್

NOTICE - Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/investor/investorpagecontentwiththeevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL), Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);
 - Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
 - Members may note that: a) The remote e-voting module shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/investor/investorpagecontentwiththeevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Falguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
 Sd/-
Nilesh Jain
 Company Secretary

Place : Bengaluru
 Date : July 06, 2026

Biocon
 BIOCON LIMITED
 CIN: L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
 Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48TH ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com/>.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories.

Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CI/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
 Sd/-
Rajesh U. Shanoy
 Company Secretary and Compliance Officer
 ICSI Membership Number: A16328

Date: July 06, 2026
 Place: Bengaluru

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Man Infraprojects Limited CIN/L1011MH2008PLC1164930
2.	Address of the registered office 302, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Paris - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 13 July 2026
11.	Date of issue of provisional list of prospective resolution applicants 18 July 2026
12.	Last date for submission of objections to provisional list 23 July 2026
13.	Date of issue of final list of prospective resolution applicants 28 July 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01-Aug-2026
15.	Last date for submission of resolution plans 31-Aug-2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.
 Place : Mumbai
 Date : 07.07.2026
Sd/-
Manoj Kumar Agarwal
 Resolution Professional
 Man Infraprojects Limited (Under CIRP)
 Regn. No. IBB/PA-001/IP-PO0714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109195 Valid till 30/06/2027

Dr. Agarwal's Eye Hospital Ltd. Dr Agarwal's
 Eye Hospital
 CIN: L85110TN1984PLC027386
 Regd. Office: 6th Floor, Meera Dairy, 1st Main Road, Austin Nagar, Alwarpet, Chennai 600 018.
 Phone No. 91-44-4378777 Website: www.dragarwal.com E-mail: investor@dragarwal.com

NOTICE

Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remained unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-POD/11/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent(s), M/s: Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai - 600017, Phone: 044 28148001, 28140803; Fax: 044 - 28143378; 28142479; Email: EIWARD@INTEGRATEDINDIA.IN

For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
 Company Secretary

Place : Chennai
 Date : 06.07.2026

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ICICI Bank
 ICICI BANK LIMITED
 CIN: L65190GJ1994PLC021012
 Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara 390 007, Gujarat, Phone: 0265-6722239
 Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, Phone: 022-4008 8900
 Website: www.icici.bank.in, Email: companysecretary@icici.bank.in

NOTICE OF 32ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of ICICI Bank Limited (Bank/Company) will be held on **Friday, August 21, 2026 at 11:00 a.m. IST** through **Video Conferencing/Other Audio Visual Means (VC/OAVM)** in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA).

The Notice of the AGM and Annual Report 2025-26 will be sent through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link for accessing the Notice of the AGM and Annual Report 2025-26 will be sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 will also be available on the website of the Bank at <https://www.icici.bank.in/about-us/annual>, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank will be providing remote e-voting facility to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. The facility for e-voting shall also be made available during the AGM. Members attending the AGM and who have not already cast their votes through remote e-voting shall be able to exercise their voting rights during the AGM. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address can cast their votes electronically by following the instructions mentioned in the Notice of the AGM.

The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of face value of ₹ 2 each for the financial year ended March 31, 2026. The **Record Date** for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is **August 3, 2026**.

As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com.

In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them **on or before August 3, 2026 (6:00 p.m. IST)** at <https://ris.kfintech.com/client-services/investors/taxformsupload.aspx>. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act.

Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form ISR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode.

Form ISR-1 is available on the website of the Bank at <https://www.icici.bank.in/about-us/invest-relations> and on the website of the R & T Agent at <https://ris.kfintech.com/client-services/isc/isrforms.aspx>.

For ICICI Bank Limited
 Sd/-
Prachiti Lalingkar
 Company Secretary

Mumbai
 July 6, 2026

Ahmedabad

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 19.02.2025 & 28.02.2025 respectively will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 01.08.2026, for recovery of:

(A) Rs. 5,20,54,029.97 (Rupees Five Crore Twenty Lakh Fifty Four Thousand Twenty Nine and Paise Ninety Seven Only) i.e. (i) Rs. 4,00,17,095.06 Under PS Overdraft Loan A/c No.554700600012401 along with future interest from 01.05.2026, (ii) Rs.29,76,239.97 Under PS Term Loan A/c No.5547001800015701 along with future interest from 11.06.2026, (iii) Rs.90,60,694.94 Under PS Term Loan A/c No.5547001800016501 along with future interest from 30.04.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No A4/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) M/s Abhinandan Jewellers, Represented by its proprietor, Mr.Mukesh Verma, Addressed at: G-27/114, Sector-3, Rohini, New Delhi-110085 (2) Mr. Mukesh Verma S/o Mr. Om Prakash Verma (3) Mrs. Madhu Verma W/o Mr. Mukesh Verma, (4) M/s Mukesh Verma HUF (Represented by its Kartha, Mr. Mukesh Verma, All (2),(3),(4) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi 110085, being borrowers/ guarantors/co-obligants.

(B) Rs. 2,95,86,062.64 (Rupees Two Crore Ninety Five Lakh Eighty Six Thousand Sixty Two and Paise Sixty Four Only) i.e. (i) Rs.2,45,73,032.38 Under PS Overdraft Loan A/c No.554700600013301 along with future interest from 01.07.2026, (ii) Rs.29,21,092.22 Under PS Term Loan A/c No.5547001800015801 along with future interest from 01.07.2026, (iii) Rs.20,91,938.04 Under PS Term Loan A/c No.5547001800016601 along with future interest from 01.07.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No A4/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) M/s Abhinandan Art Ornaments Pvt Ltd, Represented by its Directors, (i) M/s Mukesh Verma, (ii) Mr. Om Prakash Verma, (iii) Mrs. Madhu Verma, (iv) M/s Mukesh Verma HUF Addressed at: G-27/114, Sector-3, Rohini, New Delhi-110085 (2) Mr. Mukesh Verma S/o Mr. Om Prakash Verma, (3) Mr. Om Prakash Verma S/o Mr. Ram Swaroop (4) Mrs. Madhu Verma W/o Mr. Mukesh Verma, (5) M/s Mukesh Verma HUF (Represented by its Kartha, Mr. Mukesh Verma, All No.(2) to No.(5) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi-110085, being borrowers/ guarantors/co-obligants.

(C) Rs. 2,50,437.27 (Rupees Two Lakh Fifty Thousand Four Hundred Thirty Seven and Paise Twenty Seven Only) Under PS Term Loan A/c No.5547001800012801 along with future interest from 29.06.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No A4/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) Mr. Mukesh Verma S/o Mr. Om Prakash Verma, (2) Mrs. Madhu Verma W/o Mr. Mukesh Verma, Both No.(1) & No.(2) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi-110085,(3) Mr. Anand Jain S/o Mr. Kishan Jain, residing at: J-46, Gali No.1, Jai Prakash Nagar, Delhi-110053, being borrowers/ guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTIES:

1. All that part and parcel of freehold property bearing No.67 in block G, Pocket No. 28, with proportionate rights over common areas, built on plot measuring 25.90 sq.mts Sector 3, Rohini, New Delhi-110085, Belonging to M/s Mukesh Verma HUF through its Kartha (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East : Open, West: Property No.73, North : Property No.68, South: Property No.6 Reserve Price / Upset Price below which the property may not be sold: Rs.1,06,05,000.00 (Rupees One Crore Six Lakh Five Thousand only)

Earnest money to be deposited/tendered: Rs.10,60,500.00 (Rupees Ten Lakhs Sixty Thousand Five Hundred Only)

2. All that Part and Parcel of Residential Property in entire first floor (Without Roof Rights) Bearing Municipal No.3421-A, Measuring 83.61 Sq.mt. situated in the area of Revenue Village Chowkri Mubarakabad, Abadi Colony Known as Kanhaiya Nagar, Tri Nagar Delhi-110035, with proportionate rights over common areas. Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 19.02.2025). Boundaries: East : Other's Property, West: Road 20ft, North : Other's Property, South: Other's Property Reserve Price / Upset Price below which the property may not be sold: Rs.46,00,000.00 (Rupees Forty Six Lakhs Only)

Earnest money to be deposited/tendered: Rs.4,60,000.00 (Rupees Four Lakhs Sixty Thousand Only)

3. All that Part and Parcel of entire Second floor With Roof Rights having plinth area of 48 sq.mts. in a freehold plot No.106, pocket-27, Block G, Sector-3, Rohini, Delhi. Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East : Open, West: Property No.103, North : Road 13.5 mtrs, South: Property No.107

Reserve Price / Upset Price below which the property may not be sold: Rs.1,11,00,000.00 (Rupees One Crore Eleven Lakhs Ten Thousand only)

Earnest money to be deposited/tendered: Rs.11,00,000.00 (Rupees Eleven Lakhs Eleven Thousand Only)

4. All that Part and Parcel of entire first floor (Without Roof Rights) of residential building at Plot No-187 & 188 both Plots measuring 25.90 Sq. Mts each, Pocket-D-1, Sector-11, Rohini, Delhi-110085, with proportionate rights over common areas, Belonging to Mr. Mukesh Verma. Boundaries: East : Property No.186, West: Entry/Road, North : Road South: Property No. D1/89

Reserve Price / Upset Price below which the property may not be sold: Rs.90,90,000.00 (Rupees Ninety Lakhs Ninety Thousand only)

Earnest money to be deposited/tendered: Rs.9,09,000.00 (Rupees Nine Lakhs Nine Thousand Only)

5. All that part and parcel of property bearing Plot No.309, Block G, Pocket-26, Sector-3, ad-measuring 25.90 sq.mts, situated in Rohini Residential Scheme, Delhi 110085, Belonging to M/s Mukesh Verma HUF through its Kartha, Boundaries: East : Property No.246, West: Entry, North : Property No.308, South: Property No.334 & 335

Reserve Price / Upset Price below which the property may not be sold: Rs.85,85,000.00 (Rupees Eighty Five Lakhs Eighty Five Thousand Only)

Earnest money to be deposited/tendered: Rs.8,58,500.00 (Rupees Eight Lakhs Fifty Eight Thousand Five Hundred Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026".

The E-auction will be conducted through portal: https://bankauctions.in/ on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s A4closer, 605A, 6th Floor, Mallatrivaran, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Date : 06.07.2026
Place : New Delhi

Sd/- For Karnataka Bank Ltd
Chief Manager & Authorised Officer

For ICICI Bank Limited
Sd/-
Prachiti Lalingkar
Company Secretary

Members holding shares in Demat mode
Register / update email id, bank account details and other KYC details with your Depository Participant.

Members holding shares in Physical mode
Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited.
Shareholders may download the prescribed Forms from the Company's website at: https://www.bicoon.com/investor-relations/shareholder-services/miscellaneous-communication/
Correspondence details of RTA are as follows:
Address: KFin Technologies Limited (Unit: Bicoon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.
Email id: einward.ris@kfinfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated 06.07.2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details (viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature), shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at: https://ris.kfinfintech.com/form15. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.bicoon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfinfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfinfintech.com (KFinTech) or contact Mr. D Suresh Babu (Unit: Bicoon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfinfintech.com or evoting@kfinfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

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PUBLIC ANNOUNCEMENT

ANSAL CROWN INFRABUILD PRIVATE LIMITED

(Under Corporate Insolvency Resolution Process, IBC 2016)

NOTICE TO ALLOTTEES OF 'ANSAL CROWN HEIGHTS' WHO HAVE NOT FILED CLAIMS

M/s Nano Ram Goyal & Co., the Successful Resolution Applicant (SRA) of M/s Ansal Crown Infrabuild Pvt. Ltd., issues this Announcement pursuant to Clause 6.4.4 of the Resolution Plan approved by the Hon'ble NCLT, New Delhi, vide Order dated 02.07.2026. All allottees of the Project 'Ansal Crown Heights', situated at Sector 80, Faridabad, Haryana 121004, who did not file claims during the CIRP, are hereby invited to submit their claims within 30 (Thirty) days of publication of this Announcement, along with: (i) name of allottee(s); (ii) unit, tower and project details; (iii) Allotment Letter/Buyer Agreement; (iv) payment details with proof; (v) identity and address proof; and (vi) any other supporting documents. Claims to be submitted at: Address: Ansal Crown Heights, Sector 80, Faridabad, Haryana 121004, or send to Email: customer.relationships@ansalgroup.in All claims are subject to verification by the SRA. Claims filed and verified within time shall be treated at par with other eligible allottees under the Approved Resolution Plan. Consequences of failure to submit claim: Claims not filed within 30 days may be filed within a further 90 days, but such belated claimants may seek possession only at prevailing market rates; after adjustment of the Basic Sale Price already paid, as per the Approved Resolution Plan. If no claim is received within the cumulative 120 days from publication, all claims and liabilities in respect of such units shall stand irrevocably discharged and settled at Nil, the allotment shall stand cancelled, and the SRA shall be free to deal with such units under the Approved Resolution Plan.

NOTE: Allottees who already filed claims with the Resolution Professional during CIRP need not file again.

Date: 07.07.2026
Place: Haryana

For M/s Nano Ram Goyal & Co.,
Successful Resolution Applicant of
Ansal Crown Infrabuild Pvt. Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MAN INFRAPROJECTS LIMITED

CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR
RESIDENTIAL BUILDINGS AND COLONISING
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the corporate debtor's registration status as MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.

Place : Mumbai
Date : 07.07.2026

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027

biocon
BICOON LIMITED
CIN: L24234KA1978PLC003417
Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48TH ANNUAL GENERAL MEETING OF BICOON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Bicoon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at https://evoting.kfinfintech.com/.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories.

Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode
Register / update email id, bank account details and other KYC details with your Depository Participant.

Members holding shares in Physical mode
Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited.
Shareholders may download the prescribed Forms from the Company's website at: https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/
Correspondence details of RTA are as follows:
Address: KFin Technologies Limited (Unit: Bicoon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.
Email id: einward.ris@kfinfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated 06.07.2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details (viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature), shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at: https://ris.kfinfintech.com/form15. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.bicoon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfinfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfinfintech.com (KFinTech) or contact Mr. D Suresh Babu (Unit: Bicoon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfinfintech.com or evoting@kfinfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Bicoon Limited
Sd/-
Rajesh U. Shanyo
Company Secretary and Compliance Officer
ICSI Membership Number: A16328

Date: July 06, 2026
Place: Bengaluru

For ICICI Bank Limited
Sd/-
Prachiti Lalingkar
Company Secretary

Members holding shares in Demat mode
Register / update email id, bank account details and other KYC details with your Depository Participant.

Members holding shares in Physical mode
Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited.
Shareholders may download the prescribed Forms from the Company's website at: https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/
Correspondence details of RTA are as follows:
Address: KFin Technologies Limited (Unit: Bicoon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.
Email id: einward.ris@kfinfintech.com

Dr. Agarwal's Eye Hospital Ltd. DrAgarwal's

CIN: L85110TN1994PLC027368
Regd Office: 6th Floor, Menon Etemy, 1st Main Road, Austin Nagar, Awarpet, Chennai 600 018.
Phone No. 91-44-43787777 Website: www.dragnarwal.com, E-mail: investor@dragnarwal.com

NOTICE

Transfer of equity shares of the Company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the Companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragnarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-logging of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)026-MIRSD-POD/I/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragnarwal.com or reach our Registrar and Share Transfer Agent(s), M/s, Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; Email: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai
Date : 06.07.2026

For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
Company Secretary

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS

यूनियन बैंक ऑफ इंडिया Union Bank of India
A Government of India undertaking

UNION BANK OF INDIA
DELHI ROAD MEERUT BRANCH
MEERUT-250002

SCHEDULE 6 [Rule - 8 (1)]
POSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of Union Bank of India, Delhi Road Meerut branch under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref : Sarfaesia : SAR35480900063604214042526:23/04/2026 on dated 23.04.2026 calling upon borrowers/guarantors/mortgagors:

A) Jaina Fabtex Prop. Siddhand Jain, Add(1): 2/338, Dashmesh Nagar Baghpat Road Meep 2500002.
Add(2): Mpl No. 3/ii-v, East Part Of Kharsa No. 1080/2, Village Kashi, Gagol Road, Pargana, Tehsil & Distt- Meerut
B) Borrower Mr. Siddhand Jain S/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep 2500002
C) Guarantor (1): Ms. Shivani Jain W/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep 2500002
D) Guarantor (2): Ms. Manisha Jain W/o Donesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep 2500002

Of account with Delhi Road Meerut branch to repay the amount mentioned in the notice being Rs.51,95,499.71/- (Rupees Fifty One Lac Ninety Five Thousand Four Hundred Ninety Nine Rupees and Seventy One Paise Only) + interest and other charges thereon on contractual rate within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her u/s. 13(4) of the said Act read with rule 8 of the said rules on this 06th day of July 2026.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.51,95,499.71/- (Rupees Fifty One Lac Ninety Five Thousand Four Hundred Ninety Nine Rupees and Seventy One Paise Only) and interest and other charges thereon from 15.02.2026.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.</

Dr. Agarwal's Eye Hospital Ltd. Dr. Agarwal's
 CIN: L85110TN1984PLC027368
 Regd. Office: 5th Floor, Menon Enclave, 1st Main Road, Aaslin Nagar, Alwarpet, Chennai 600 018.
 Phone No. 91-44-43787777 Website: www.dragarwal.com E-mail: investor@dragarwal.com

NOTICE
Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)
 Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remained unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent (s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; E-mail: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai Date : 06.07.2026
 For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
 Company Secretary

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding only)
SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(G) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) mortgaged / Charged to the secured creditor the PHYSICAL POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

[A]	[B]	[C]	[D]	[E & F]	[G]	
Sr. No.	Loan Account No. / Names Of Borrower(s) / Mortgagee(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) Earnest Money Deposit (In Rs.)	Date of Auction & Time
1.	Loan Ac. No(s) : HL09TUL000073786 1. Mr. / Mrs. Ganapathi Esakkilatha 2. Mr. / Mrs. Santhosh Kumar Add: 10/19, Palai Road West, 3 mile, 2nd Street, Thoothukudi, Tamil Nadu - 628008. Also At: Natham S. No. 461/1A/1/Old Door No. 10, New Door No. 10A Ward No. 51, 3rd Mile Pudukudi 2nd Street, Tuticorin Corporation, Meelavittan Village, Tuticorin Taluk, Tuticorin District Near To Mariamma Temple Thoothukudi - 628008.	Rs. 20,00,086/- (Twenty Lakh Eighty Six Only) due as on 16.09.2025	1) The Parcel of The Property Situated In The Registration District of Thoothukudi, Thoothukudi Melur Sub-Registrar Office Jurisdiction, Thoothukudi Town, Meelavittan Village, Thoothukudi. Corporation Limit Natham S. No. 461/1A/1 And In Which The Eastern Portion Extend Of 6 Cents Of Land And In Thoothukudi Municipal Previously 21st Ward And 3rd Mile @ Pudukudi, And Presently 51st Ward, Presently T. S. Ward C, Block No. 40, T. S. No. 90, 3rd Mile Pudukudi 2nd Street, In Which The Eastern Side Half Of House Door No.10 And Extent Of 949 Sq.Ft. Of Housing With House Bearing Door No.10A With All Accessories. Bounded by: South By: House Belongs To Dasan Nadar, West By: Half of The Wall of Remaining Extent Of House Belongs To Vendor(G.Hari Krishnan) East By: Half Of The Compound Wall Of House Belongs To Perumal Vathiyar, North By: 2nd Item Schedule Properties. Measurements: East-West: 13 Ft In The North & South, North-South : 73 Ft In East & West, Totalling : 949 Sq.Ft. Of Housing Site With House. 2) The Parcel of The Property Situated In The Registration District of Thoothukudi, Thoothukudi Melur Sub-Registrar Office Jurisdiction, Thoothukudi Town, Meelavittan Village, Thoothukudi Corporation Limit, Natham S. No. 461/1A/1 And In Which The Eastern Portion Extend Of 6 Cents Of Land And In Thoothukudi Municipal Previously 21st Ward And 3rd Mile @ Pudukudi, And Presently 51st Ward, Presently T.S.Ward C, Block No.40, T. S. No. 90, 3rd Mile Pudukudi 2nd Street, In Which An Extent Of 204 Sq.Ft. Of Vacant Land. Bounded by: South By: 1st Item Schedule Property, West By: Remaining extent of land belongs to vendor (G. Hari Krishnan), East By: Half Of The Compound Wall Of House Belongs To Perumal Vathiyar, North By: East West Street, Measurements: East-West: 12 Ft In North & South, North-South: 17 Ft In East & West, Totalling : 204 Sq.Ft. Of Vacant Land, Gross Totalling: 1st Item + 2nd Item = 949 Sq.Ft + 204 Sq.Ft = 1153 Sq.Ft =107.116 Sq.Mtr = 2.646 Cents Of Housing Site. The Schedule Property Situated In Survey Ward C, Block No. 10, T. S. No. 90.	PHYSICAL POSSESSION	Rs. 24,00,000/- (Rupees Twenty Four Lakh Only) Rs. 2,40,000/- (Rupees Twenty Four Thousand Only)	24.07.2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document)

INSPECTION DATE & TIME :- 22.07.2026 BETWEEN 11.00 a.m. to 4.00 p.m. **MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**
 Last date of submission of Bid/EMD/ Request for participation is 23.07.2026 Till 5.00 p.m.
 * Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation there of. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Velmurugan Contact Number 9965179658 and Email: velmurugan@chola.murugappa.com, Mr. Mariappan on his Mobile No. 71131312 & E mail is mariappan@chola.murugappa.com, official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.
 Date : 06.07.2026
 Place : Thoothukudi, Tamil Nadu
 For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Sd/-
AUTHORIZED OFFICER,

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Man Infraprojects Limited CIN:U77102MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Villa Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 13-July-2026
11.	Date of issue of provisional list of prospective resolution applicants 18-July-2026
12.	Last date for submission of objections to provisional list 23-July-2026
13.	Date of issue of final list of prospective resolution applicants 28-July-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01-Aug-2026
15.	Last date for submission of resolution plans 31-Aug-2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.
 Sd/-
Manoj Kumar Agarwal
 Resolution Professional
 Man Infraprojects Limited (Under CIRP)
 Regn. No. IBB/I/A-001/IP-P00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027

Kotak Mahindra Bank Limited
 CIN - L65110MH1985PLC038137
 Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
 Tel: +91-22-61660001, Fax: +91-22-6713 2403
 Website: www.kotak.bank.in E-mail: KotakBank.Secretarial@kotak.com

NOTICE TO THE MEMBERS ABOUT THE FORTY-FIRST ANNUAL GENERAL MEETING AND THE RECORD DATE FOR PAYMENT OF FINAL DIVIDEND FOR FY 2025-26

NOTICE is hereby given that the Forty-First Annual General Meeting ("AGM") of the members of Kotak Mahindra Bank Limited ("Bank") will be held on **Saturday, 1st August, 2026 at 10:00 a.m. (IST)** through Video Conferencing ("VC").

In compliance with the provisions of the Companies Act, 2013 and rules made thereunder read with General Circular No. 3 / 2025 dated 22nd September, 2025, General Circular No. 14 / 2020 dated 8th April, 2020, General Circular No. 17 / 2020 dated 13th April, 2020, General Circular No. 20 / 2020 dated 5th May, 2020 and other relevant circulars issued by the Ministry of Corporate Affairs, the Notice of AGM and the Integrated Annual Report 2025-26, comprising the standalone and consolidated audited financial statements for FY 2025-26, along with Directors' Report and Auditors' Report and other documents required to be annexed thereto, will be sent in due course to the members of the Bank, electronically, on their e-mail address registered with the Bank / Registrar and Transfer Agent ("RTA") of the Bank / Depository Participant(s) ("DPs"). A letter providing the QR Code and the web-link, giving the exact path, where complete details of the Notice of AGM and Integrated Annual Report 2025-26 are available, will be sent to those members who have not registered their e-mail address. The Notice of AGM and the Integrated Annual Report 2025-26 will also be available on the website of the Bank at <https://www.kotak.bank.in/en/investor-relations/financial-results/annual-reports/html>, websites of the BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of National Securities Depository Limited ("NSDL"), the e-voting service providing agency appointed by the Bank, at <https://www.evoting.nsdl.com>

Attending the AGM:
 The Bank has availed services of NSDL, to provide the VC facility for conduct of the AGM. Members will be able to attend the AGM by using VC facility, through the NSDL e-voting system by following the steps mentioned under 'Instructions for attending AGM through VC' in the notes to the Notice of AGM.

E-voting facility:
 Members will be provided with a facility to cast their vote(s) on the business set out in the Notice of AGM through an electronic voting system ("e-voting"). The manner of voting, including voting remotely ("remote e-voting") by (i) individual members holding Equity Shares of the Bank in demat mode, (ii) members other than individuals holding Equity Shares of the Bank in demat mode, (iii) any member(s) holding Equity Shares in physical mode and (iv) members who have not registered their e-mail address, has been explained in instructions section of the Notice of AGM. Members attending the AGM, who would not cast their vote(s) by remote e-voting will be able to cast vote(s), electronically, at the AGM.

Dividend related information:
 The Board of Directors of the Bank has recommended a final dividend of ₹0.65 per Equity Share of Re. 1/- each for FY 2025-26. Friday, 17th July, 2026, has been fixed as the 'Record Date', for the purpose of determining the members eligible to receive the aforesaid dividend. The final dividend, if declared at the AGM, will be paid on or before Friday, 7th August, 2026, to those members whose names would appear on the Register of Members / List of Beneficial Owners as at the close of business hours on the Record Date, i.e., 17th July, 2026, as per the details to be received from the Depositories.

PROCEDURE FOR (i) REGISTRATION OF E-MAIL ADDRESS FOR OBTAINING THE NOTICE OF AGM, INTEGRATED ANNUAL REPORT 2025-26 AND THE USER ID / PASSWORD FOR E-VOTING / ATTENDING THE AGM AND (ii) UPDATION OF BANK ACCOUNT MANDATE FOR RECEIPT OF DIVIDEND IS, AS BELOW:

Type of Holding	Procedure
Physical Holding	For registration of e-mail address and / or updation of Bank Account details, please send a written request in Form ISR-1 (available at https://www.kotak.bank.in/en/investor-relations/investor-information/investor-info.html) to the RTA of the Bank, i.e., KFin Technologies Limited at Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 (Unit: Kotak Mahindra Bank Limited), providing Folio Number, name of the member, copy of the share certificate (front and back), PAN (self-attested copy of PAN) and Aadhaar (self-attested copy of Aadhaar). Additionally, please provide a self-attested copy of a cancelled cheque leaf bearing the name of the first holder / bank statement duly attested by the Bank Manager (along with the details of 9-digit MICR Code Number and 11-digit IFSC), for updating bank account details.
Demat Holding	Please contact your DP and register your e-mail address and bank account details in your demat account, as per the process advised / forms made available by your DP.

Any person holding shares in physical form or who becomes a member after the Notice of AGM is sent and holding shares as of the Cut-off date, i.e., Saturday, 25th July, 2026 may obtain the login ID and password for casting vote / attending AGM by sending a request at evoting@nsdl.com. However, if such person is already registered with NSDL for remote e-voting, then such person may use the existing user ID and password for casting vote / attending AGM. If any member has forgotten the user ID and / or password, the same can be reset by using "Forgot User Details / Password" or "Physical User Reset Password" option, as the case may be, available on www.evoting.nsdl.com or by calling on 022 - 4886 7000.

For KOTAK MAHINDRA BANK LIMITED
Avan Doomasia
 Company Secretary
 (FCS 3430)
 Mumbai, 6th July, 2026

Biocon
 BIOCON LIMITED
 CIN: L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
 Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48TH ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ('AGM') of the Members of Biocon Limited ('the Company') is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ('VC') or Other Audio-Visual Means ('OAVM'), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ('the Act') and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations, 2015') read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI').

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ('KFinTech') at <https://evoting.kfintech.com/>.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual Report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ('IT Act'), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ('TDS') from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/forms are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
 Sd/-
Rajesh U. Shanoy
 Company Secretary and Compliance Officer
 ICSI Membership Number: A16328
 Date: July 06, 2026
 Place: Bengaluru

Can Fin Homes Limited
 Registered Office
 No. 29/1, 1st Floor, Sir M N Krishna Rao Road
 Near Labagh West Gate, Basavanagudi
 Bengaluru - 560 004
 E-mail: compsec@canfinhomes.com
 Tel: 080-48536192, Fax: 080-26565746
 Web: www.canfinhomes.com
 CIN: L85110KA1987PLC008699

NOTICE - Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/investor/investorpagecontentwithevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL), Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);
 - Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
 - Members may note that: a) The remote e-voting mode shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/investor/investorpagecontentwithevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Falguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
 Sd/-
Nilesh Jain
 Company Secretary
 Place : Bengaluru
 Date : July 06, 2026

Karnataka Bank Ltd. Your Family Bank. Across India. Asset Recovery Management Branch 8-B, First Floor, Rajendra Park, Pusa Road, New Delhi - 110 060

PUBLIC ANNOUNCEMENT ANSAL CROWN INFRABUILD PRIVATE LIMITED (under Corporate Insolvency Resolution Process, IBC 2016) NOTICE TO ALLOTTEES OF 'ANSAL CROWN HEIGHTS' WHO HAVE NOT FILED CLAIMS

Dr. Agarwal's Eye Hospital Ltd. Dr. Agarwal's Eye Hospital. Notice: Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

DARYAGANJ BRANCH 11B, Netaji Subhash Marg, Daryaganj, New Delhi-110002, Phone: 011 23269575, E-mail: daryaganj@bankofbaroda.bank.in

SALE NOTICE OF IMMOVABLE PROPERTY E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING

Special Window for Re-lodgement of Transfer Requests of Physical Shares As per SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ('demat')

POSESSION NOTICE (For Immovable Property) [See rule 8 (1)] Whereas, The undersigned being authorized officer of Bank of Baroda having its Head Office at Baroda Bhavan, R. C. Dutt Road, Vadodara, Gujarat - 390007 and having one of its branches at 11-B, Netaji Subhash Marg, Daryaganj, New Delhi - 110002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on 13-04-2026 u/s 13(2) of the captioned act, calling upon the Borrower 1. M/s Y M Barkshan (Borrower) represented through its proprietor Mr. Mohammad Yusuf S/O Shri. Hazi Mohammad Ibrahim (Mortgagor) 2. Mr. Mohammad Aslam (Guarantor) to repay the amount mentioned in the notice by Rs. 36,84,317.91/- (Rupees Thirty Six Lakhs Eighty Four Thousands Three Hundred Seventeen and Paise Ninety One Only) as on 31-03-2026 together with interest thereon within 60 Days from the date of receipt of the said notice.

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

THE BUSINESS DAILY FOR DAILY BUSINESS FINANCIAL EXPRESS

Union Bank of India DELHI ROAD MEERUT BRANCH MEERUT-250002 SCHEDULE 6 [Rule - 8 (1)] POSSESSION NOTICE (For Immovable Property) Whereas, the undersigned being the authorized officer of Union Bank of India, Delhi Road Meerut branch under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref: Sarfaesia : SAR3548090063604214042526:23/04/2026 on dated 23.04.2026 calling upon borrowers/guarantors/mortgagors: A) Jaina Fabtex Prop. Siddhant Jain, Add(1): 2/338, Dashmesh Nagar Baghpat Road Meep Up 250002. Add(2): Mpl No. 3/II-V, East Part Of Khasra No. 1080/2, Village Kashi, Gagol Road, Pargana, Tehsil & Distt- Meerut B) Borrower Mr. Siddhant Jain S/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep Up 250002 C) Guarantor (1): Ms. Shivani Jain W/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep Up 250002 D) Guarantor (2): Ms. Manisha Jain W/o Donesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Meep Up 250002 Of account with Delhi Road Meerut branch to repay the amount mentioned in the notice being Rs.51,95,499.71/- (Rupees Fifty One Lac Ninety Five Thousand Four Hundred Ninety Nine Rupees and Seventy One Paise Only) + interest and other charges thereon on contractual rate within 60 days from the date of receipt of the said notice.

DESCRIPTION OF THE IMMOVABLE PROPERTIES: 1. All that part and parcel of freehold property bearing No.67 in block G, Pocket No. 28, with proportionate rights over com-mon areas, built on plot measuring 25.90 sq.mts (Sector 3, Rohini, New Delhi-110085, Belonging to M/s Mukesh Verma HUF through its Karta (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East : Open, West: Property No.73, North : Property No.68, South: Property No.6 Reserve Price / Upset Price below which the property may not be sold: Rs.1,06,05,000.00 (Rupees One Crore Six Lakhs Five Thousand only) Earnest money to be deposited/tendered: Rs.10,60,500.00 (Rupees Ten Lakhs Sixty Thousand Five Hundred Only) 2. All that Part and Parcel of Residential Property in entire first floor (Without Roof Rights) Bearing Municipal No.3421-A, Measuring 83.61Sq.mt, situated in the area of Revenue Village Chowki Mubarakabad, Abadi Colony Known as Kanhayia Nagar, Tri Nagar Delhi-110035, with proportionate rights over common areas. Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 19.02.2025). Boundaries: East : Other's Property, West: Road 20ft, North : Other's Property, South: Other's Property Reserve Price / Upset Price below which the property may not be sold: Rs.46,00,000.00 (Rupees Forty Six Lakhs Only) Earnest money to be deposited/tendered: Rs.4,60,000.00 (Rupees Four Lakhs Sixty Thousand Only) 3. All that Part and Parcel of entire Second floor With Roof Rights having plinth area of 48 sq.mts, in a freehold plot No.106, pocket-27, Block G, Sector-3, Rohini, Delhi, Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East : Open, West: Property No.103, North : Road 13.5 mtrs, South: Property No.107 Reserve Price / Upset Price below which the property may not be sold: Rs.1,11,10,000.00 (Rupees One Crore Eleven Lakhs Ten Thousand only) Earnest money to be deposited/tendered: Rs.11,11,000.00 (Rupees Eleven Lakhs Eleven Thousand Only) 4. All that Part and Parcel of entire first floor (Without Roof Rights) of residential building at Plot No-187 & 188 both Plots measuring 25.90 Sq. Mts each, Pocket-D-1, Sector-11, Rohini, Delhi-110085, with proportionate rights over common areas, Belonging to Mr. Mukesh Verma. Boundaries: East : Property No.186, West: Entry/Road, North : Road South: Property No. D1/89 Reserve Price / Upset Price below which the property may not be sold: Rs.90,90,000.00 (Rupees Ninety Lakhs Ninety Thousand only) Earnest money to be deposited/tendered: Rs.9,09,000.00 (Rupees Nine Lakhs Nine Thousand Only) 5. All that part and parcel of property bearing Plot No.309, Block G, Pocket-26, Sector-3, ad-measuring 25.90 sq.mts, situated in Rohini Residential Scheme, Delhi 110085, Belonging to M/s Mukesh Verma HUF through its Karta. Boundaries: East : Property No.246, West: Entry, North : Property No.308, South: Property No.334 & 335 Reserve Price / Upset Price below which the property may not be sold: Rs.85,85,000.00 (Rupees Eighty Five Lakhs Eighty Five Thousand Only) Earnest money to be deposited/tendered: Rs.8,58,500.00 (Rupees Eight Lakhs Fifty Eight Thousand Five Hundred Only) (The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset). (This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors) For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "E-Auction on 01.08.2026". The E-auction will be conducted through portal https://bankauctions.in/ on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s Acdosure, 605A, 6th Floor, Malviya Nagar, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Biocon BIOCON LIMITED CIN: L24234KA1978PLC003417 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India. Phone: +91-80-2808 2808; Fax: +91-80-2852 3423 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48th ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ('AGM') of the Members of Biocon Limited ('the Company') is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ('VC') or Other Audio-Visual Means ('OAVM'), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ('the Act') and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations, 2015') read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI').

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ('KFinTech') at https://evoting.kfintech.com/.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/IR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Table with 2 columns: Members holding shares in Demat mode, Register / update email id, bank account details and other KYC details with your Depository Participant. Members holding shares in Physical mode, Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited.

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes that Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contract Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ('IT Act'), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ('TDS') from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at https://ris.kfintech.com/form15. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited Sd/- Rajesh U. Shanoy Company Secretary and Compliance Officer ICSI Membership Number: A16328

ICICI Bank ICICI BANK LIMITED CIN: L65190G11994PLC021012 Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara 390 007, Gujarat, Phone: 0265-6722239 Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, Phone: 022-4008 8900 Website: www.icici.bank.in, Email: companysecretary@icici.bank.in NOTICE OF 32nd ANNUAL GENERAL MEETING NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of ICICI Bank Limited (Bank/Company) will be held on Friday, August 21, 2026 at 11:00 a.m. IST through Video Conferencing/Other Audio Visual Means (VC/OAVM) in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA). The Notice of the AGM and Annual Report 2025-26 will be sent through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link for accessing the Notice of the AGM and Annual Report 2025-26 will be sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 will also be available on the website of the Bank at https://www.icici.bank.in/about-us/annual, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank will be providing remote e-voting facility to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. The facility for e-voting shall also be made available during the AGM. Members attending the AGM and who have not already cast their votes through remote e-voting shall be able to exercise their voting rights during the AGM. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address can cast their votes electronically by following the instructions mentioned in the Notice of the AGM. The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of face value of ₹ 2 each for the financial year ended March 31, 2026. The Record Date for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is August 3, 2026. As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com. In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them on or before August 3, 2026 (6:00 p.m. IST) at https://ris.kfintech.com/clientservices/investors/taxformsupload.aspx. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act. Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form ISR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode. Form ISR-1 is available on the website of the Bank at https://www.icici.bank.in/about-us/invest-relations and on the website of the R & T Agent at https://ris.kfintech.com/clientservices/isc/isrforms.aspx.

Mumbai July 6, 2026

For ICICI Bank Limited Sd/- Prachiti Lalingkar Company Secretary

Dr. Agarwal's Eye Hospital Ltd. Dr. Agarwal's
 CIN: L85101TN94PLC027366
 Regd. Office: 6th Floor, Menon Easwari, 1st Main Road, Austin Nagar, Alwarpet, Chennai 600 018
 Phone No: 91-44-43787777 Website: www.dragarwal.com, E-mail: investor@dragarwal.com

NOTICE
Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)
 Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the Companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available to the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-P0D/1/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent(s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; Email: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai Date : 06.07.2026
 For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
 Company Secretary

Kotak
Kotak Mahindra Bank Limited
 CIN - L65110MH1985PLC038137
Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
 Tel: +91-22-61660001, Fax: +91-22-6713 2403
Website: www.kotak.bank.in **E-mail:** KotakBank.Secretarial@kotak.com

NOTICE TO THE MEMBERS ABOUT THE FORTY-FIRST ANNUAL GENERAL MEETING AND THE RECORD DATE FOR PAYMENT OF FINAL DIVIDEND FOR FY 2025-26

NOTICE is hereby given that the **Forty-First Annual General Meeting ("AGM")** of the members of Kotak Mahindra Bank Limited ("Bank") will be held on **Saturday, 1st August, 2026 at 10:00 a.m. (IST)** through Video Conferencing ("VC").

In compliance with the provisions of the Companies Act, 2013 and rules made thereunder read with General Circular No. 3 / 2025 dated 22nd September, 2025, General Circular No. 14 / 2020 dated 8th April, 2020, General Circular No. 17 / 2020 dated 13th April, 2020, General Circular No. 20 / 2020 dated 5th May, 2020 and other relevant circulars issued by the Ministry of Corporate Affairs, the Notice of AGM and the Integrated Annual Report 2025-26, comprising the standalone and consolidated audited financial statements for FY 2025-26, along with Directors' Report and Auditors' Report and other documents required to be annexed thereto, will be sent in due course to the members of the Bank, electronically, on their e-mail address registered with the Bank / Registrar and Transfer Agent ("RTA") of the Bank / Depository Participant(s) ("DPs"). A letter providing the QR Code and the web-link, giving the exact path, where complete details of the Notice of AGM and Integrated Annual Report 2025-26 are available, will be sent to those members who have not registered their e-mail address. The Notice of AGM and the Integrated Annual Report 2025-26 will also be available on the website of the Bank at <https://www.kotak.bank.in/en/investor-relations/financial-results/annual-reports.html>, websites of the BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of National Securities Depository Limited ("NSDL"), the e-voting service providing agency appointed by the Bank, at <https://www.evoting.nsdl.com>

Attending the AGM:
 The Bank has availed services of NSDL, to provide the VC facility for conduct of the AGM. Members will be able to attend the AGM by using VC facility, through the NSDL e-voting system by following the steps mentioned under "Instructions for attending AGM through VC" in the notes to the Notice of AGM.

E-voting facility:
 Members will be provided with a facility to cast their vote(s) on the business set out in the Notice of AGM through an electronic voting system ("e-voting"). The manner of voting, including voting remotely ("remote e-voting") by (i) individual members holding Equity Shares of the Bank in demat mode, (ii) members other than individuals holding Equity Shares of the Bank in demat mode, (iii) any member(s) holding Equity Shares in physical mode and (iv) members who have not registered their e-mail address, has been explained in instructions section of the Notice of AGM. Members attending the AGM, who would not cast their vote(s) by remote e-voting will be able to cast vote(s), electronically, at the AGM.

Dividend related information:
 The Board of Directors of the Bank have recommended a final dividend of ₹0.65 per Equity Share of Re. 1/- each for FY 2025-26. Friday, 17th July, 2026, has been fixed as the 'Record Date', for the purpose of determining the members eligible to receive the aforesaid dividend. The final dividend, if declared at the AGM, will be paid on or before Friday, 7th August, 2026, to those members whose names would appear on the Register of Members / List of Beneficial Owners as at the close of business hours on the Record Date, i.e., 17th July, 2026, as per the details to be received from the Depositories.

PROCEDURE FOR (i) REGISTRATION OF E-MAIL ADDRESS FOR OBTAINING THE NOTICE OF AGM, INTEGRATED ANNUAL REPORT 2025-26 AND THE USER ID / PASSWORD FOR E-VOTING / ATTENDING THE AGM AND (ii) UPDATION OF BANK ACCOUNT MANDATE FOR RECEIPT OF DIVIDEND IS, AS BELOW:

Type of Holding	Procedure
Physical Holding	For registration of e-mail address and / or updation of Bank Account details, please send a written request in Form ISR-1 (available at https://www.kotak.bank.in/en/investor-relations/investor-information/investor-info.html) to the RTA of the Bank, i.e., KFin Technologies Limited at Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 (Unit: Kotak Mahindra Bank Limited), providing Folio Number, name of the member, copy of the share certificate (front and back), PAN (self-attested copy of PAN) and Aadhaar (self-attested copy of Aadhaar). Additionally, please provide a self-attested copy of a cancelled cheque leaf bearing the name of the first holder / bank statement duly attested by the Bank Manager (along with the details of 9-digit MICR Code Number and 11-digit IFSC), for updating bank account details.
Demat Holding	Please contact your DP and register your e-mail address and bank account details in your demat account, as per the process advised / forms made available by your DP.

Any person holding shares in physical form or who becomes a member after the Notice of AGM is sent and holding shares as of the Cut-off date, i.e., Saturday, 25th July, 2026 may obtain the login ID and password for casting vote / attending AGM by sending a request at evoting@nsdl.com. However, if such person is already registered with NSDL for remote e-voting, then such person may use the existing user ID and password for casting vote / attending AGM. If any member has forgotten the user ID and / or password, the same can be reset by using "Forgot User Details / Password" or "Physical User Reset Password" option, as the case may be, available on www.evoting.nsdl.com or by calling on 022 - 4886 7000.

For KOTAK MAHINDRA BANK LIMITED
Avan Doomasia
 Company Secretary
 (FCS 3430)
 Mumbai, 6th July, 2026

Biocon
BIOCON LIMITED
 CIN: L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
 Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE – 48TH ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com>.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories.

Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

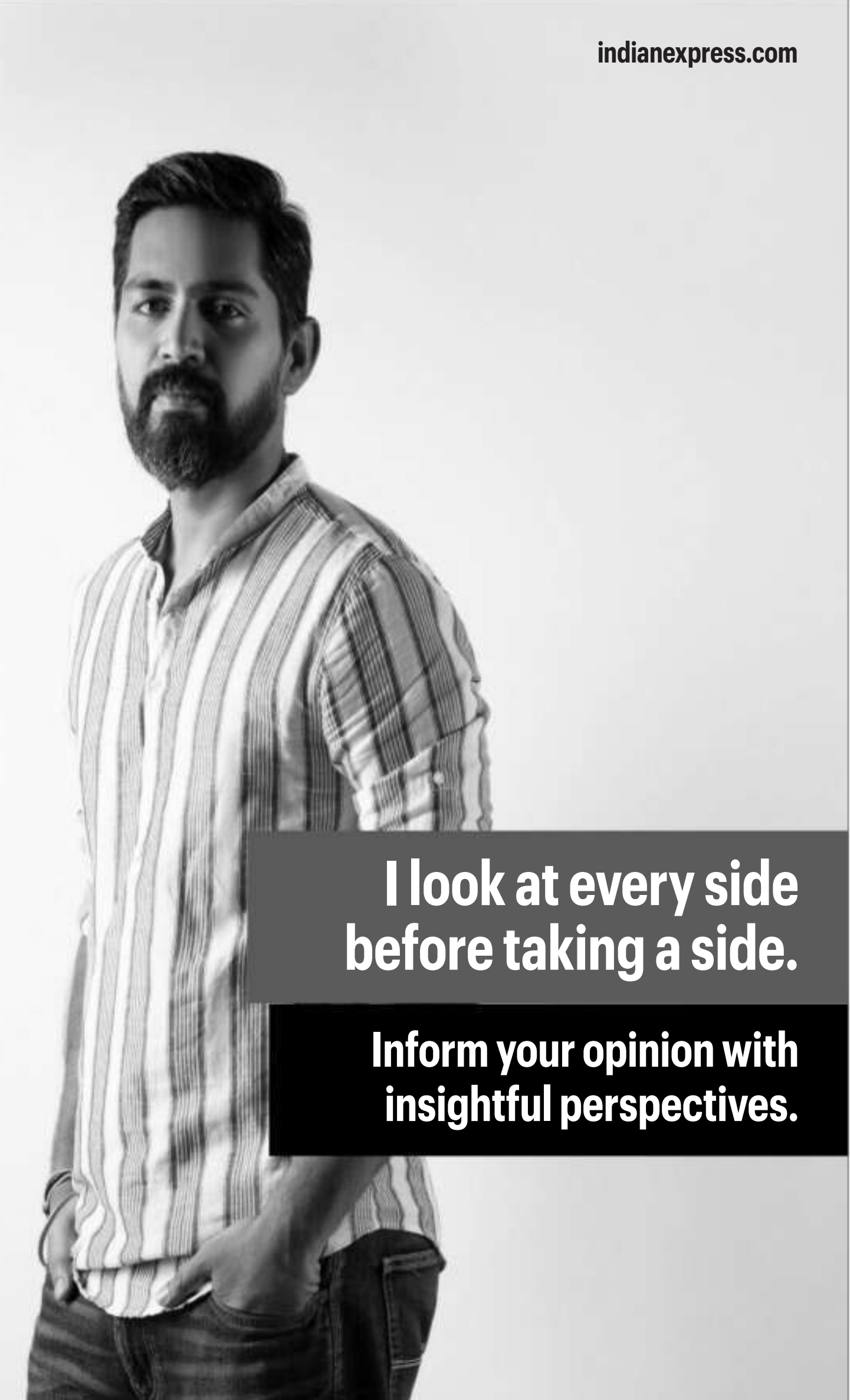
Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act and Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
 Sd/-
Rajesh U. Shanoy
 Company Secretary and Compliance Officer
 ICSI Membership Number: A16328
 Date: July 06, 2026
 Place: Bengaluru

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FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Address of the registered office Man InfraProjects Limited CIN:U70201MH2005PLC164930 102, Man House, 2nd Floor, Opposite: Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 13-July-2026
11.	Date of issue of provisional list of prospective resolution applicants 18-July-2026
12.	Last date for submission of objections to provisional list 23-July-2026
13.	Date of issue of final list of prospective resolution applicants 28-July-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01-Aug-2026
15.	Last date for submission of resolution plans 31-Aug-2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.

Sd/-
Manoj Kumar Agarwal
 Resolution Professional
 Man InfraProjects Limited (Under CIRP)
 Regn. No. IBSI/IPA-001/IP-P00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109135 Valid till 30/06/2027

Can Fin Homes Limited
 Registered Office
 No. 29/1, 1st Floor, Sir M N Krishna Rao Road
 Near Lalbagh West Gate, Basavanagudi
 Bengaluru - 560 004
 E-mail: compsec@canfinhomes.com
 Tel: 080-48536192, Fax: 080-26565746
 Web: www.canfinhomes.com
 CIN: L85110KA1987PLC008699

NOTICE – Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/Investor/investorpagecontentwithevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL), Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);
 - Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
 - Members may note that: a) The remote e-voting module shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/Investor/investorpagecontentwithevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Falguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
 Sd/-
Nilesh Jain
 Company Secretary
 Place : Bengaluru
 Date : July 06, 2026

Dr. Agarwal's Eye Hospital Ltd. Dr. Agarwal's
 CIN - L85101TN1984PLC027368
 Regd. Office: 6th Floor, Menon Enclave, 1st Main Road, Aaslin Nagar, Alwarpet, Chennai 600 018.
 Phone No. 91-44-43787777 Website: www.dragarwal.com E-mail: investor@dragarwal.com

NOTICE
Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)
 Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remained unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent (s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; E-mail: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai
 Date : 06.07.2026

For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
 Company Secretary

Kotak Mahindra Bank Limited
 CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
 Tel: +91-22-61660001, Fax: +91-22-6713 2403
 Website: www.kotak.bank.in E-mail: KotakBank.Secretarial@kotak.com

NOTICE TO THE MEMBERS ABOUT THE FORTY-FIRST ANNUAL GENERAL MEETING AND THE RECORD DATE FOR PAYMENT OF FINAL DIVIDEND FOR FY 2025-26

NOTICE is hereby given that the **Forty-First Annual General Meeting ("AGM")** of the members of Kotak Mahindra Bank Limited ("Bank") will be held on **Saturday, 1st August, 2026 at 10:00 a.m. (IST)** through Video Conferencing ("VC").

In compliance with the provisions of the Companies Act, 2013 and rules made thereunder read with General Circular No. 3 / 2025 dated 22nd September, 2025, General Circular No. 14 / 2020 dated 8th April, 2020, General Circular No. 17 / 2020 dated 13th April, 2020, General Circular No. 20 / 2020 dated 5th May, 2020 and other relevant circulars issued by the Ministry of Corporate Affairs, the Notice of AGM and the Integrated Annual Report 2025-26, comprising the standalone and consolidated audited financial statements for FY 2025-26, along with Directors' Report and Auditors' Report and other documents required to be annexed thereto, will be sent in due course to the members of the Bank, electronically, on their e-mail address registered with the Bank / Registrar and Transfer Agent ("RTA") of the Bank / Depository Participant(s) ("DPs"). A letter providing the QR Code and the web-link, giving the exact path, where complete details of the Notice of AGM and Integrated Annual Report 2025-26 are available, will be sent to those members who have not registered their e-mail address. The Notice of AGM and the Integrated Annual Report 2025-26 will also be available on the website of the Bank at <https://www.kotak.bank.in/en/investor-relations/financial-results/annual-reports/html>, websites of the BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of National Securities Depository Limited ("NSDL"), the e-voting service providing agency appointed by the Bank, at <https://www.evoting.nsdl.com>

Attending the AGM:
 The Bank has availed services of NSDL, to provide the VC facility for conduct of the AGM. Members will be able to attend the AGM by using VC facility, through the NSDL e-voting system by following the steps mentioned under 'Instructions for attending AGM through VC' in the notes to the Notice of AGM.

E-voting facility:
 Members will be provided with a facility to cast their vote(s) on the business set out in the Notice of AGM through an electronic voting system ("e-voting"). The manner of voting, including voting remotely ("remote e-voting") by (i) individual members holding Equity Shares of the Bank in demat mode, (ii) members other than individuals holding Equity Shares of the Bank in demat mode, (iii) any member(s) holding Equity Shares in physical mode and (iv) members who have not registered their e-mail address, has been explained in instructions section of the Notice of AGM. Members attending the AGM, who would not cast their vote(s) by remote e-voting will be able to cast vote(s), electronically, at the AGM.

Dividend related information:
 The Board of Directors of the Bank has recommended a final dividend of ₹0.65 per Equity Share of Re. 1/- each for FY 2025-26. Friday, 17th July, 2026, has been fixed as the 'Record Date', for the purpose of determining the members eligible to receive the aforesaid dividend. The final dividend, if declared at the AGM, will be paid on or before Friday, 7th August, 2026, to those members whose names would appear on the Register of Members / List of Beneficial Owners as at the close of business hours on the Record Date, i.e., 17th July, 2026, as per the details to be received from the Depositories.

PROCEDURE FOR (i) REGISTRATION OF E-MAIL ADDRESS FOR OBTAINING THE NOTICE OF AGM, INTEGRATED ANNUAL REPORT 2025-26 AND THE USER ID / PASSWORD FOR E-VOTING / ATTENDING THE AGM AND (ii) UPDATION OF BANK ACCOUNT MANDATE FOR RECEIPT OF DIVIDEND IS, AS BELOW:

Type of Holding	Procedure
Physical Holding	For registration of e-mail address and / or updation of Bank Account details, please send a written request in Form ISR-1 (available at https://www.kotak.bank.in/en/investor-relations/investor-information/investor-info.html) to the RTA of the Bank, i.e., KFin Technologies Limited at Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 (Unit: Kotak Mahindra Bank Limited), providing Folio Number, name of the member, copy of the share certificate (front and back), PAN (self-attested copy of PAN) and Aadhaar (self-attested copy of Aadhaar). Additionally, please provide a self-attested copy of a cancelled cheque leaf bearing the name of the first holder / bank statement duly attested by the Bank Manager (along with the details of 9-digit MICR Code Number and 11-digit IFSC), for updating bank account details.
Demat Holding	Please contact your DP and register your e-mail address and bank account details in your demat account, as per the process advised / forms made available by your DP.

Any person holding shares in physical form or who becomes a member after the Notice of AGM is sent and holding shares as of the Cut-off date, i.e., Saturday, 25th July, 2026 may obtain the login ID and password for casting vote / attending AGM by sending a request at evoting@nsdl.com. However, if such person is already registered with NSDL for remote e-voting, then such person may use the existing user ID and password for casting vote / attending AGM. If any member has forgotten the user ID and / or password, the same can be reset by using "Forgot User Details / Password" or "Physical User Reset Password" option, as the case may be, available on www.evoting.nsdl.com or by calling on 022 - 4886 7000.

For KOTAK MAHINDRA BANK LIMITED
Avan Doomasia
 Company Secretary
 (FCS 3430)
 Mumbai, 6th July, 2026

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding only)
SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(G) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) mortgaged / Charged to the secured creditor the PHYSICAL POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

Sr. No.	[A] Loan Account No. / Names Of Borrower(s) / Mortgagee(s) / Gaurantor(s)	[B] O/S. Dues to be recovered (Secured Debts)	[C] Description of the Immovable Property / Secured Asset	[D] Type of Possession	[E & F] Reserve Price (In Rs.) Earnest Money Deposit (In Rs.)	[G] Date of Auction & Time
1.	Loan Ac. No(s) : HL09TUL000073786 1. Mr. / Mrs. Ganapathi Esakkilatha 2. Mr. / Mrs. Santhosh Kumar Add: 10/19, Palai Road West, 3 mile, 2nd Street, Thoothukudi, Tamil Nadu - 628008. Also At: Nathan S. No. 461/1A/1 Old Door No. 10, New Door No. 10A Ward No. 51, 3rd Mile Pudukudi 2nd Street, Tuticorin Corporation, Meelavittan Village, Tuticorin Taluk, Tuticorin District Near To Mariamman Temple Thoothukudi - 628008.	Rs. 20,00,086/- (Twenty Lakh Eighty Six Only) due as on 16.09.2025	1) The Parcel of The Property Situated In The Registration District of Thoothukudi, Thoothukudi Melur Sub-Registrar Office Jurisdiction, Thoothukudi Town, Meelavittan Village, Thoothukudi. Corporation Limit Natham S. No. 461/1A/1 And In Which The Eastern Portion Extend Of 6 Cents Of Land And In Thoothukudi Municipal Previously 21st Ward And 3rd Mile @ Pudukudi, And Presently 51st Ward, Presently T. S. Ward C, Block No. 40, T. S. No. 90, 3rd Mile Pudukudi 2nd Street, In Which The Eastern Side Half Of House Door No.10 And Extent Of 949 Sq.Ft. Of Housing With House Bearing Door No.10A With All Accessories. Bounded by: South By: House Belongs To Dasan Nadar, West By: Half of The Wall of Remaining Extent Of House Belongs To Vendor(G.Hari Krishnan) East By: Half Of The Compound Wall Of House Belongs To Perumal Vathiyar, North By: 2nd Item Schedule Properties. Measurements: East-West: 13 Ft In The North & South, North -South : 73 Ft In East & West, Totalling : 949 Sq.Ft. Of Housing Site With House. 2) The Parcel of The Property Situated In The Registration District of Thoothukudi, Thoothukudi Melur Sub-Registrar Office Jurisdiction, Thoothukudi Town, Meelavittan Village, Thoothukudi Corporation Limit, Natham S. No. 461/1A/1 And In Which The Eastern Portion Extend Of 6 Cents Of Land And In Thoothukudi Municipal Previously 21st Ward And 3rd Mile @ Pudukudi, And Presently 51st Ward, Presently T.S.Ward C, Block No.40, T. S. No. 90, 3rd Mile Pudukudi 2nd Street, In Which An Extent Of 204 Sq.Ft. Of Vacant Land. Bounded by: South By: 1st Item Schedule Property, West By: Remaining extent of land belongs to vendor (G. Hari Krishnan), East By: Half Of The Compound Wall Of House Belongs To Perumal Vathiyar, North By: East West Street, Measurements: East-West: 12 Ft In North & South, North -South: 17 Ft In East & West, Totalling : 204 Sq.Ft. Of Vacant Land, Gross Totalling: 1st Item + 2nd Item = 949 Sq.Ft + 204 Sq.Ft = 1153 Sq.Ft =107.116 Sq.Mtr = 2.846 Cents Of Housing Site. The Schedule Property Situated In Survey Ward C, Block No. 10, T. S. No. 90.	PHYSICAL POSSESSION	Rs. 24,00,000/- (Rupees Twenty Four Lakh Only) Rs. 2,40,000/- (Rupees Twenty Four Thousand Only)	24.07.2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document)

INSPECTION DATE & TIME :- 22.07.2026 BETWEEN 11.00 a.m. to 4.00 p.m. **MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**
 Last date of submission of Bid/EMD/ Request for participation is 23.07.2026 Till 5.00 p.m.
 * Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation there of.
 For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Velmurugan Contact Number 9965179658 and Email: velmurugan@chola.murugappa.com, Mr. Mariappan on his Mobile No. 71131312 & E mail is mariappan@chola.murugappa.com, official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.
 Date : 06.07.2026
 Place : Thoothukudi, Tamil Nadu
 Sd/-
AUTHORIZED OFFICER,
 For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

FORM 6
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
 (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Man Infraprojects Limited CIN:U70201MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Villa Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 13-July-2026
11.	Date of issue of provisional list of prospective resolution applicants 18-July-2026
12.	Last date for submission of objections to provisional list 23-July-2026
13.	Date of issue of final list of prospective resolution applicants 28-July-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01-Aug-2026
15.	Last date for submission of resolution plans 31-Aug-2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.
 Sd/-
Manoj Kumar Agarwal
 Resolution Professional
 Man Infraprojects Limited (Under CIRP)
 Regn. No. IBB/1/PA-001/IP-P00714/2017-2018/11222
 AFA No: AA/11222/02/300627/109155 Valid till 30/06/2027
 Place : Mumbai
 Date : 07.07.2026

Biocon
 BIOCON LIMITED
 CIN: L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
 Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE – 48TH ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com/>.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details (viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature), shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
 Sd/-
Rajesh U. Shanoy
 Company Secretary and Compliance Officer
 ICSI Membership Number: A16328
 Date: July 06, 2026
 Place: Bengaluru

Can Fin Homes Limited
 Registered Office
 No. 29/1, 1st Floor, Sir M N Krishna Rao Road
 Near Labagh West Gate, Basavanagudi
 Bengaluru - 560 004
 E-mail: compsec@canfinhomes.com
 Tel: 080-48536192, Fax: 080-26565746
 Web: www.canfinhomes.com
 CIN: L85110KA1987PLC008699

Can Fin Homes Ltd
 (HOME : CANARA BANK)
SOMOR : LOANS + DEPOSITS
Translating Dreams into Reality
 ಕರ್ನಾಟಕ ಕನ ಹೋಮ್ಸ್ ಲಿಮಿಟೆಡ್

NOTICE - Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/investor/investorpagecontentwithevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL). Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);
 - Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
 - Members may note that: a) The remote e-voting mode shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/investor/investorpagecontentwithevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Faiguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
 Sd/-
Nilesh Jain
 Company Secretary
 Place : Bengaluru
 Date : July 06, 2026

PURBASHA RESOURCES LIMITED
CIN - L65993WB1980PLC032908
Registered Office: 25, Park Lane, Kolkata-700 016

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 46th Annual General Meeting ("AGM") of the Members of Purbasha Resources Limited ("the Company") will be held on Wednesday, 29th July, 2026 at 12.00 Noon (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 (the "Act") read with Rules made thereunder, the regulatory provisions and the Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, to transact the businesses as set out in the Notice of the 46th AGM.

In compliance with the applicable regulatory requirements, the Company has sent Notice of the 46th AGM and Annual Report for the FY 2025-2026 through electronic mode to those shareholders whose email addresses are registered with the Company / Registrar and Share Transfer Agent (RTA) Depository Participants / Depositories. These documents are also available at the website of the Company at www.purbasharesources.in, Calcutta Stock Exchange at www.cse.in, india.com and on Central Depository Services (India) Limited (CDSL) at www.evotingindia.com. The dispatch of AGM Notice and the Annual Report for the FY 2025-2026 has been completed on 6th July, 2026.

Book Closure: Pursuant to the provisions of Section 91 of the Act, the Register of Members and Share Transfer Books of the Company shall remain closed from Thursday, 23rd July, 2026 to Wednesday, 29th July, 2026 (both days inclusive).

Remote E-voting: Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility of remote e-Voting before the AGM and during the AGM in respect of the businesses to be transacted at the AGM and for this purpose, the Company has appointed CDSL for facilitating voting through electronic means. The detailed instructions for remote e-Voting are given in the notes forming part of the Notice of the AGM. Members are requested to note the following :

Table with 2 columns: Commencement of Remote e-voting (Sunday, 26th July, 2026 at 9.00 a.m.), End of Remote e-voting (Tuesday, 28th July, 2026 at 5.00 p.m.)

The remote e-voting module shall be provided by CDSL for voting thereafter. b. The voting rights of shareholders shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date i.e. Wednesday, 22nd July, 2026. The facility of remote e-Voting system shall also be made available during the Meeting and the Members tending the Meeting, who have not already cast their vote by remote e-voting shall be able to exercise their right during the Meeting. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off date shall only be entitled to avail the facility of remote e-Voting before / during the AGM;

c. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice together with Annual Report and holds shares as on the Cut-Off date i.e. Wednesday, 22nd July, 2026 may obtain the login-id and password for e-Voting by sending a request to the Company at registrar@purbasharesources.in by mentioning their Folio No. / DP ID and Client ID to obtain the Login-ID and Password for e-Voting. A person who is not a Member as on the Cut-Off date should treat the Notice of the AGM for information purposes only;

d. Members who have cast their vote on resolution(s) by remote e-voting prior to the AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again;

e. Members holding shares in demat form and have not updated their email & KYC details are requested to update the same with their respective Depository Participant (DP). Members holding shares of the Company in physical form and have not updated their email & KYC details are requested to submit Form ISR - 1 with requisite supporting documents to Niche Technologies Private Limited at 3, Auckland Place, 7th Floor, Room No. 7A & 7B, Kolkata - 700017, or e-mail (with Name and folio numbers) at nichetechpl@nichetechpl.com. The said form can be downloaded from the Company's website at www.purbasharesources.in or from RTA's website www.nichetechpl.com;

In case you have any queries or issues regarding e-voting, you can write an e-mail to helpdesk.evoting@cdslindia.com or contact at 1800 2109911. Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. CDSL and NSDL:

Table with 2 columns: LOGIN TYPE, HELPDISK DETAILS. Rows for Individual Shareholders holding securities in Demat mode with CDSL, and Individual Shareholders holding securities in Demat mode with NSDL.

For Purbasha Resources Limited
Vikash Agarwal Binrajika
Chairman
Place:Kolkata Date:7th July, 2026 DIN:00012978

Dr. Agarwal's Eye Hospital Ltd. Dr Agarwal's Eye Hospital
CIN: U85107IN1999PLC027366
Regd. Office: 8B, Floor, Meerut Colony, 1st Main Road, Astin Nagar, Alwarpet, Chennai 600 018.

NOTICE
Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragnarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. October 15, 2026 by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-POD//3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragnarwal.com or reach our Registrar and Share Transfer Agent(s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; Email: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai For Dr. Agarwal's Eye Hospital Limited
Date : 06.07.2026 Meenakshi Jayaraman Company Secretary

TONGANI TEA COMPANY LIMITED
CIN : L01132WB1893PLC000742
Regd. Office: 15B, Hemanta Basu Sarani, 3rd Floor,Kolkata-700001

Pursuant to SEBI Circular No.HO/38/13/11(2)2026-MIRSD-POD//3750/2026 dated January 30, 2026, shareholders are hereby informed that another Special Window is open from February 5, 2026 to February 4, 2027 for Transfer and Dematerialisation ("demat") of Physical Securities sold or purchased prior to April 1, 2019, including requests that were previously rejected, returned, or not processed. For further details, investors may refer to the SEBI Circular available at https://tinyurl.com/449sbkkm. Please note that only requests submitted with the Original Security Certificate(s), the Transfer Deed executed prior to April 1, 2019, and all other requisite documents will be eligible for consideration under the Special Window.

Shareholders who wish to use this Special Window may contact the Company's Registrar and Share Transfer Agent (RTA) at Niche Technologies Pvt. Ltd., 3A, Auckland Place, 7th Floor, Room No.7A & 7B, Kolkata-700017, Telephone No.033 2280-6616 / 17 / 18, Email: nichetechpl@nichetechpl.com.

For Tongani Tea Company Limited
Sd/- Arindam Roy Chowdhury Company Secretary
Place: Kolkata Date: 06.07.2026

SOMA TEXTILES & INDUSTRIES LIMITED
CIN: L51909WB1940PLC010070
Regd. Office: 2, Red Cross Place, Kolkata - 700 001; Phone No. : 033-22487406/07 Website: www.somatextiles.com

NOTICE OF 88TH ANNUAL GENERAL MEETING INFORMATION ABOUT REMOTE E-VOTING AND BOOK CLOSURE

NOTICE is hereby given that the 88th Annual General Meeting ("88th AGM") of the Company will be held on Friday, 31st July, 2026 at 3:00 P.M. ("IST") through Video Conference ("VC")/Other Audio Visual Means ("OAVM") (hereinafter referred to as "electronic mode") to transact the business, as set out in the Notice of the 88th AGM which is being circulated for convening the 88th AGM, in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with MCA No. 03/2025 dated 22nd September, 2025 issued by Ministry of Corporate Affairs ("MCA Circulars") and Circular Nos. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/1133 dated 3rd October, 2024 issued by the Securities and Exchange Board of India ("SEBI") (SEBI Circulars),

In compliance with the Circulars of MCA and SEBI, Notice of the 88th AGM and Annual Report of the Company for the financial year 2025-26 have been sent to all the members on 6th July, 2026 whose email ids were registered with the Company/RTA/Depository Participant(s). These documents are also available on the website of the company at www.somatextiles.com, Stock Exchanges website at www.bseindia.com and www.nseindia.com, and Central Depository Services Limited ("CDSL") at www.evotingindia.com.

Notice is also hereby given under Section 91 of the Companies Act and Regulation 42 of the Listing Regulations, that Register of Members and the Share Transfer Books of the Company will remain closed from Friday, the 17th July, 2026 to Friday, the 31st July, 2026 (both days inclusive).

Instruction for remote E-Voting and E-Voting Information Pursuant to Section 108 of the Companies Act, 2013 Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations & Disclosure Requirements) Regulations, 2015 (as amended), the Company is providing facility of remote e-voting to its Members in respect of the business to be transacted at the 88th AGM. For this purpose, the Company has engaged the services of Central Depository Services (India) Limited ("CDSL") as the Agency to provide remote e-voting facility prior to the AGM and of MUFG Intime India Private Limited ("MUFG Intime") as the Agency to provide e-voting facility at the AGM.

The remote e-voting period begins on Tuesday, 28th July, 2026, at 9:00 A.M. and will end on Thursday, 30th July, 2026 at 5:00 P.M. During this period shareholders' of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 24th July, 2026 may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting, shall be eligible to vote through the e-voting system at the AGM, as provided by the MUFG Intime. Members who have cast their vote by remote e-voting prior to the AGM will also be eligible to participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. Any member who is not a Member as on the cut-off date should treat this Notice for information purposes only.

The detailed instructions for the remote e-voting process, joining the AGM and e-voting during the AGM are given in the Notice of the AGM. The attendance of Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.

Members are permitted to join the AGM through VC/OAVM, 15 minutes before and after the scheduled time of commencement of AGM, and during the AGM through the facility provided by MUFG Intime India Private Limited at https://mstameet.in.mps.mufg.com/ by using the login credentials and selecting the EVSN for the Company's AGM.

Those members whose e-mail ids are not registered with the depositories for obtaining login credentials for e-voting are requested to send required details and documents by following instructions below:

- 1. For physical shareholders- please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to investors@somatextiles.com / RTA at mt.helpdesk@in.mps.mufg.com
2. For Demat shareholders- Please contact your Depository Participant (DP) and register your email address in your demat account, as per the process advised by your DP.

The results declared along with the report of Scrutinizer shall be placed on the website of the Company at www.somatextiles.com and on the website of CDSL www.evotingindia.com immediately after the declaration of result by the Chairman or a person authorized by him in writing. The Company shall simultaneously forward the results to National Stock Exchange of India Limited and BSE Limited, where the shares of the Company are listed.

Payment of Final Dividend :

The Board of Directors of the company at their Meeting held on Friday 12th Day of June, 2026 has recommended a final dividend at the rate of 5%, i.e. Rs. 0.5/- per Equity Share Capital of Rs. 10 each of the company for the Financial Year 2025-26, subject to the approval of Shareholders at the ensuing Annual General Meeting ("AGM") of the Company. The Final Dividend will be paid to those Shareholders whose names appear on the Register of Members/ Beneficial Owner of the Company as on Friday, 17th Day of July, 2026 being the Record Date fixed for the purpose of determining the entitlement of shareholders to receive the final dividend.

The Final Dividend, if approved by the members, will be paid on or before Friday, 14th Day of August, 2026. In accordance with the provisions of the Income- tax Act, 2025 as amended from time to time ("Act"), dividend declared and paid, by the Company is taxable in the hands of its Shareholders and the Bank is required to deduct tax at source ("TDS") from dividend paid to the Shareholders at the applicable rates. A separate email communication has already been sent to the shareholders with regard to TDS on payment of Dividend.

In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakesh Dalvi (022-23058542/43). In case the shareholders/members have any queries or issues regarding e-voting at the AGM, you can write an email to instameet@in.mps.mufg.co.in. or Call us:-Tel : (022-49186175).

By order of the Board For Some Textiles & Industries Limited
Sd/- (Reena Prasad) Company Secretary M. No. : A 53284

Place: Kolkata Date : 6th July, 2026

For All Advertisement Booking
Call: 9836677433, 7003319424

Form No INC-26
KMA TEXTAB INDUSTRIES PVT LTD
CIN: U4101WB2006PTC108445
Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 Before the Central Government Eastern Region, Kolkata

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of M/s. KMA TEXTAB INDUSTRIES PVT LTD, ("the Company") having its Registered Office at Natural Green Block-10, FL No-B, 1st Floor, BD-37, Rabindrapally, Prafulla Kanan, North 24 Parganas, North 24Pgs, West Bengal, India, 700101

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and Rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), 2015) read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at https://evoting.kfintech.com/.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories.

Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMDI/CIR/P-2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Table with 2 columns: Members holding shares in Demat mode, Register / update email id, bank account details and other KYC details with your Depository Participant. Members holding shares in Physical mode, Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited.

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments thereto issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to update of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at https://ris.kfintech.com/form15. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

Date: July 06, 2026 For Biocon Limited Sd/- Rajesh U. Shanoy Company Secretary and Compliance Officer ICSI Membership Number: A16328

Place: Bengaluru

IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amount due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Table with 5 columns: Sr No, Loan Account No., Type of Loan, Section 13 (2) Notice Date, Outstanding amount as per Section 13 (2) Notice. Row 1: 165596895, Loan Against Property, 06.06.2026, 45,02,216.69/-

NAME OF BORROWERS AND CO-BORROWERS : 1.SUBRATA SEN 2. PRATIMA SEN 3. RIVA SEN 4. MAA TARA ENTERPRISE

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF ONE COMMERCIAL SPACE LOCATED ON THE ENTIRE FIRST FLOOR MEASURING CARPET AREA OF 844 SQ. FT. BUILT UP AREA OF 936 SQ. FT. MORE OR LESS OF THE STRAIGHT THREE STORED BUILDING WHICH IS CONSTRUCTED UPON A PIECE AND PARCEL OF LAND MEASURING ABOUT 01 COTTHA 08 CHITTKAS BE THE SAME OR A LITTLE MORE OR LESS UNDER C.S. DAG NO. 3716, CORRESPONDING TO C.S. KHATANIA NO. 1576, LYING AND SITUATED AT MOUZA: KASBA, J.L. NO. 13, TOUZU NO. 2998, RE. SU. NO. 233, BEING MUNICIPAL PREMISES NO. 40, SANTI PALLY WITHIN THE LOCAL LIMITS OF KOLKATA MUNICIPAL CORPORATION, WITHIN WARD NO. 107, P.S. KASBA, DISTRICT: SOUTH 24 PARGANAS, KOLKATA, WEST BENGAL-700107 AND BOUNDED AS: EAST: PART DAG NO. 1716 HAVING ALSO K.M.C. DR. IN, WEST: 15 FT. WIDE K.M.C. ROAD, NORTH: 17 FT. WIDE K.M.C ROAD, SOUTH: PART R.S DAG NO. 1719, BEING KMDA LAND

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited), amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited, as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise. Sd/- Authorized Officer Date: 07.07.2026 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC FIRST Bank Limited and presently known as IDFC FIRST Bank Limited)

Place : WEST BENGAL

JAYSHREE CHEMICALS LIMITED
Regd Office: 104, N.S. Road, 1st Floor, Suite No.101, Kolkata-700011
CIN: L24119WB1962PLC28608
Website: www.jayshreechemicals.com
E-mail: jcl@jayshreechemicals.com

NOTICE TO SHAREHOLDERS
Sub: Special Window for Transfer Request of Physical Shares

Pursuant to the SEBI Circular No.HO/38/13/11(2)2026-MIRSD-POD//3750/2026 dated January 30, 2026, the Company has facilitated a special window for fresh lodgement or re-lodgement of share transfer request. The special window is currently open and will remain open till 4th February, 2027 only for transfer requests where share transfer deeds were executed prior to April 1, 2019 irrespective of whether or not lodged before April 1, 2019 and the original security certificate is available. Eligible shareholders may submit their transfer requests along with the original security certificate and other requisite documents to the Company's Registrar to an issue and Share Transfer Agent (RTA)- M/s Niche Technologies Private Limited at 3A, Auckland Place, 7th Floor, Room No. 7A & 7B, Kolkata 700 017, phone no.(033) 2280 6616 or email- nichetechpl@nichetechpl.com. Please note that these shares shall be mandatorily credited to the transferee, only in dematmode and shall be under lock-in for a period of one year from the date of registration of transfer. These securities shall not be transferred/lien-marked/plaged during the lock-in-period.

For Jayshree Chemicals Limited Sd/- Puja Guin Company Secretary ACS-29481

Place: Kolkata Date: 06-07-2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Procedure for Corporate Persons) Regulations, 2016)

Table with 2 columns: SL, RELEVANT PARTICULARS. Rows 1-17 listing details for Man Infraprojects Limited regarding construction services.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026. Place : Mumbai Date : 07.07.2026

Manoj Kumar Agarwal Resolution Professional
Regn. No. MB/IN/P/PO0714/2017-2018/11222
AFA No: AA1_11222/02/300627/109155 Valid till 30/06/2027

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Asset Recovery Management Branch Phone : 011-40591567/Ext-231
8-B, First Floor, Rajendra Park, E-Mail : delhiarm@kbnk.bank.in
Pusa Road, New Delhi -110 060 Website : www.karnatakabank.bank.in
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to rule 9(1) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, The Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 19.02.2025 & 28.02.2025 respectively will be sold on 'As is Where is', 'As is What is' and 'Whatever there is' basis on 01.08.2026, for recovery of: (A) Rs. 5,20,54,029.97 (Rupees Five Crore Twenty Lakh Fifty Four Thousand Twenty Nine and Paise Ninety Seven Only) i.e. (i) Rs. 4,00,17,095.06 Under PS Overdraft Loan A/c.No.554700600012401 along with future interest from 01.05.2026, (ii) Rs.29,76,239.97 Under PS Term Loan A/c.No.5547001800015701 along with future interest from 11.06.2026, (iii) Rs.90,60,694.94 Under PS Term Loan A/c.No.5547001800016501 along with future interest from 30.04.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No AA/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) M/s Abhinandan Jewellers, Represented by its proprietor, Mr.Mukesh Verma, Addressed at: G-27/114, Sector-3, Rohini, New Delhi-110085 (2) Mr. Mukesh Verma S/o Mr. Om Prakash Verma (3) Mrs. Madhu Verma W/o Mr. Mukesh Verma, (4) M/s Mukesh Verma HUF (Represented by its Katha, Mr. Mukesh Verma, All (2),(3),(4) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi-110085, being borrowers/ guarantors/ co-obligants. (B) Rs. 2,95,86,062.64 (Rupees Two Crore Ninety Five Lakh Eighty Six Thousand Sixty Two and Paise Sixty Four Only) i.e. (i) Rs.2,45,73,032.38 Under PS Overdraft Loan A/c.No.554700600013301 along with future interest from 01.07.2026, (ii) Rs.29,21,092.22 Under PS Term Loan A/c.No.5547001800015801 along with future interest from 01.07.2026, (iii) Rs.20,91,938.04 Under PS Term Loan A/c.No.5547001800016601 along with future interest from 01.07.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No AA/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) M/s Abhinandan Art Ornaments Pvt Ltd, Represented by its Directors, (i) M/s Mukesh Verma, (ii) Mr. Om Prakash Verma, (iii) Mrs. Madhu Verma, (iv) M/s Mukesh Verma HUF Addressed at: G-27/114, Sector-3, Rohini, New Delhi-110085 (2) Mr. Mukesh Verma S/o Mr. Om Prakash Verma, (3) Mr. Om Prakash Verma S/o Mr. Ram Swaroop (4) Mrs. Madhu Verma W/o Mr. Mukesh Verma, (5) M/s Mukesh Verma HUF (Represented by its Katha, Mr. Mukesh Verma, All No.(2) to No.(5) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi-110085, being borrowers/ guarantors/ co-obligants. (C) Rs. 2,50,437.27 (Rupees Two Lakhs Fifty Thousand Four Hundred Thirty Seven and Paise Twenty Seven Only) Under PS Term Loan A/c.No.5547001800012801 along with future interest from 29.06.2026, plus cost, due to the Karnataka Bank Ltd, New Delhi-Paschim Vihar Branch, Plot No AA/33, Upper Ground Floor, Jwalaheri Road, Paschim Vihar, New Delhi-110063, the Secured creditor from (1) Mr. Mukesh Verma S/o Mr. Om Prakash Verma, (2) Mrs. Madhu Verma W/o Mr. Mukesh Verma, Both No.(1) & No.(2) are residing at: G-28/85,Pocket G-28, Sector-3 Rohini, New Delhi-110085,(3) Mr. Anand Jain S/o Mr. Kishan Jain, residing at: J-46, Gali No.1, Jai Prakash Nagar, Delhi-110053, being borrowers/ guarantors/ co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTIES:

1. All that part and parcel of freehold property bearing No.67 in block G, Pocket No. 28, with proportionate rights over common areas, built on plot measuring 25.90 sq.mts Sector 3, Rohini, New Delhi- 110085, Belonging to M/s Mukesh Verma HUF through its Katha (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East: Other's Property, West: Road 20ft, North: Other's Property, South: Other's Property Reserve Price / Usset Price below which the property may not be sold: Rs.46,00,000.00 (Rupees Forty Six Lakhs Only) Earnest money to be deposited/tendered: Rs.10,60,500.00 (Rupees Ten Lakhs Sixty Thousand Five Hundred Only) 2. All that Part and Parcel of Residential Property in entire first floor (Without Roof Rights) Bearing Municipal No.3421-A, Measuring 83.61Sq.mt. situated in the area of Revenue Village Chowki Mubarakabad, Abadi colony Known as Kanhaiya Nagar, Tr Nagar Delhi-110035, with proportionate rights over common areas, Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 19.02.2025). Boundaries: East: Other's Property, West: Road 20ft, North: Other's Property, South: Other's Property Reserve Price / Usset Price below which the property may not be sold: Rs.46,00,000.00 (Rupees Forty Six Lakhs Only) Earnest money to be deposited/tendered: Rs.4,60,000.00 (Rupees Four Lakhs Sixty Thousand Only) 3. All that Part and Parcel of entire Second floor With Roof Rights having plinth area of 48 sq.mts, in a freehold plot No.106, pocket-27, Block G, Sector-3, Rohini, Delhi. Belonging to Mr. Mukesh Verma (The Physical Possession of the Property was taken on 28.02.2025). Boundaries: East : Open, West: Property No.103, North : Road 13.5 mtrs, South: Property No.107 Reserve Price / Usset Price below which the property may not be sold: Rs.90,90,000.00 (Rupees Ninety Lakhs Ninety Thousand only) Earnest money to be deposited/tendered: Rs.9,09,000.00 (Rupees Nine Lakhs Nine Thousand Only) 5. All that part and parcel of property bearing Plot No.309, Block G, Pocket-26, Sector-3, ad-measuring 25.90 sq.mts, situated in Rohini Residential Scheme, Delhi 110085, Belonging to M/s Mukesh Verma HUF through its Katha, Boundaries: East : Property No.246, West: Entry, North: Property No.308, South: Property No.334 & 335 Reserve Price / Usset Price below which the property may not be sold: Rs.85,85,000.00 (Rupees Eighty Five Lakhs Eighty Five Thousand Only) Earnest money to be deposited/tendered:Rs.8,58,500.00 (Rupees Eight Lakhs Fifty Eight Thousand Five Hundred Only) (The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset). (This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors) For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026". The E-auction will be conducted through portal https://bankauctions.in/ on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s A/csorder, 605A, 6th Floor, Malviya Nagar, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Date : 06.07.2026 Sd/- For Karnataka Bank Ltd
Place : New Delhi Chief Manager & Authorised Officer

DARYAGANJ BRANCH
118, Netaji Subhash Marg, Daryaganj, New Delhi-110002, Phone: 011 23269575, E-mail - daryaganj@bankofbaroda.bank.in

POSESSION NOTICE (For Immovable Property) [See rule 8 (1)]

Whereas, The undersigned being authorized officer of Bank of Baroda having its Head Office at Baroda Bhavan, R. C. Dutt Road, Vadodra, Gujarat - 390007 and having one of its branch at 11-B, Netaji Subhash Marg, Daryaganj, New Delhi - 110002 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on 13-04-2026 u/s 13(2) of the captioned act, calling upon the Borrower 1. M/s Y M Barkshan (Borrower) represented through its proprietor Mr. Mohammad Yusuf S/o Shri. Hazi Mohammad Ibrahim (Mortgagor) 2. Mr. Mohammad Aslam (Guarantor) to repay the amount mentioned in the notice being Rs. 36,84,317.91/- (Rupees Thirty Six Lakhs Eighty Four Thousands Three Hundred Thirty Seven and Paise Ninety Only) as on 31-03-2026 together with interest thereon within 60 Days from the date of receipt of the said notice. The Borrower, Guarantor (s) having failed to repay the amount, notice is hereby given to the Borrower, Guarantor (s) and mortgagor (s) the public in general that the undersigned being the Authorised Officer of Bank of Baroda has taken possession of the properties / assets described herein below in exercise of powers conferred on him/her under Sub Section 13(4) of the said Act read with rule 8 of the said rule on this 03 day of July 2026. The Borrower, Guarantor (s) and mortgagor (s) in particular and the public in general is hereby cautioned not to deal with below mentioned Property / assets and any dealings with the said Property / assets will be subject to the charge of BANK OF BARODA, DARYAGANJ, 11-B, NETAJI SUBHASH ROAD, NEW DELHI - 110002 for an amount mentioned above together with interest thereon. (The borrower, guarantor(s), mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.)

Table with 2 columns: Description of the immovable / movable properties, Date: 03.07.2026, Place: New Delhi, Authorized Officer: Bank of Baroda

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Dr. Agarwal's Eye Hospital Ltd. Dr Agarwal's

CIN: L85110TN1994PLC027368
Regd Office: 6th Floor, Menon Eternity, 1st Main Road, Austin Nagar, Awarpet, Chennai 600 015.
Phone No. 91-44-43787777 Website: www.dragnarwal.com, E-mail: investor@dragnarwal.com

NOTICE

Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)
Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragnarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. October 15, 2026 by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-logging of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragnarwal.com or reach our Registrar and Share Transfer Agent(s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28144279; Email: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai For Dr. Agarwal's Eye Hospital Limited
Date : 06.07.2026 Aneekshi Jayaraman Company Secretary

PUBLIC ANNOUNCEMENT

ANSAL CROWN INFRABUILD PRIVATE LIMITED (Under Corporate Insolvency Resolution Process, IBC 2016)

NOTICE TO ALLOTTEES OF 'ANSAL CROWN HEIGHTS' WHO HAVE NOT FILED CLAIMS

M/s Nano Ram Goyal & Co., the Successful Resolution Applicant (SRA) of M/s Ansal Crown InfraBuild Pvt. Ltd., issues this Announcement pursuant to Clause 6.4.4 of the Resolution Plan approved by the Hon'ble NCLT, New Delhi, vide Order dated 02.07.2026. All allottees of the Project 'Ansal Crown Heights', situated at Sector 80, Faridabad, Haryana 121004, who did not file claims during the CIRP, are hereby invited to submit their claims within 30 (Thirty) days of publication of this Announcement, along with: (i) name of allottee(s); (ii) unit, tower and project details; (iii) Allotment Letter/Buyer Agreement; (iv) payment details with proof; (v) identity and address proof; and (vi) any other supporting documents. Claims to be submitted at: Address: Ansal Crown Heights, Sector 80, Faridabad, Haryana 121004, or send to Email: customer.relations@nrggroup.in All claims are subject to verification by the SRA. Claims filed and verified within time shall be treated at par with other eligible allottees under the Approved Resolution Plan. Consequences of failure to submit claim: Claims not filed within 30 days may be filed within a further 90 days, but such belated claimants may seek possession only at prevailing market rates; after adjustment of the Basic Sale Price already paid, as per the Approved Resolution Plan. If no claim is received within the cumulative 120 days from publication, all claims and liabilities in respect of such units shall stand irrevocably discharged and settled at Nil, the allotment shall stand cancelled, and the SRA shall be free to deal with such units under the Approved Resolution Plan.

NOTE: Allottees who already filed claims with the Resolution Professional during CIRP need not file again. For M/s Nano Ram Goyal & Co., Successful Resolution Applicant of Ansal Crown InfraBuild Pvt. Ltd. Date: 07.07.2026 Place: Haryana

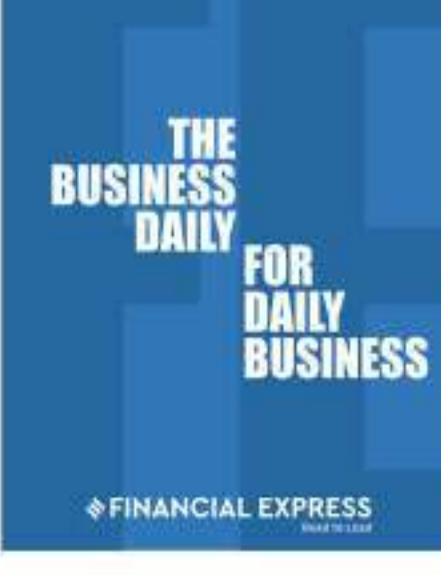
FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED

CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: SL., RELEVANT PARTICULARS. Includes details of Man InfraProjects Limited, registered office, website, and financial information.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.

Sd/- Manoj Kumar Agarwal, Resolution Professional, Man InfraProjects Limited (Under CIRP). Regn. No. IBB/PA-001/IP-00734/2017-2018/11222. AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027



Biocon BIOCON LIMITED CIN: L24234KA1978PLC003417

Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India. Phone: +91-80-2808 2808; Fax: +91-80-2852 3423. E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48th ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ('KFinTech') at https://evoting.kfintech.com/.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFO/CMD/CIR/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Table with 2 columns: Members holding shares in Demat mode, Members holding shares in Physical mode. Includes registration instructions and contact details for RTA.

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated 06.07.2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details (viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature), shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at https://ris.kfintech.com/form15. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/forms are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may refer to https://kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFinTech website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited Sd/- Rajesh U. Shanoy Company Secretary and Compliance Officer ICSI Membership Number: A16328 Date: July 06, 2026 Place: Bengaluru

Union Bank of India DELHI ROAD MEERUT BRANCH MEERUT-250002

SCHEDULE 6 [Rule - 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of Union Bank of India, Delhi Road Meerut branch under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref : Sarfaesia : SAR3548090063604214042526:23/04/2026 on dated 23.04.2026 calling upon borrowers/guarantors/mortgagors:

- A) Jaina Fabtex Prop. Siddhant Jain, Add(1): 2/338, Dashmesh Nagar Baghpat Road Mee Up 2500002. Add(2): Mpl No. 3/ii-v, East Part Of Khasra No. 1080/2, Village Kashi, Gagol Road, Pargana, Tehsil & Distt- Meerut
B) Borrower Mr. Siddhant Jain S/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Mee Up 2500002
C) Guarantor (1): Ms. Shivani Jain W/o Mukesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Mee Up 2500002
D) Guarantor (2): Ms. Manisha Jain W/o Donesh Jain, Add: 2/338, Dashmesh Nagar Baghpat Road Mee Up 2500002

The borrower/guarantor having failed to repay the amount mentioned in the notice being Rs.51,95,499.71/- (Rupees Fifty One Lac Ninety Five Thousand Four Hundred Ninety Nine Rupees and Seventy One Paise Only) + interest and other charges thereon on contractual rate within 60 days from the date of receipt of the said notice. The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her u/s. 13(4) of the said Act read with rule 8 of the said rules on this 06th day of July 2026.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.51,95,499.71/- (Rupees Fifty One Lac Ninety Five Thousand Four Hundred Ninety Nine Rupees and Seventy One Paise Only) and interest and other charges thereon from 15.02.2026. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:- An Industrial Building bearing No. MPL No. 3/III-V, constructed on One Plot Eastern side, consisting of land in Khasra No. 1080/2, land measuring 942.42 Sq. Yds. situated at Village Kashi, Gagol Road, Pargana, Tehsil & Distt- Meerut Owned by Smt. Shivani Jain W/o Sh. Mukesh Jain & Smt. Manisha Jain W/o Sh. Dinesh Jain vide Sale deed No. 5912/5337 dt. 21.04.2010 EAST- 86'-9" Adjoining 25' wide rasta, WEST - 86'-9" Adjoining Property of Anurag garg, NORTH- 98'-6" Adjoining sold part of this property M/S Ashoka Neel, SOUTH - 98'-6" Adjoining 20' wide rasta Date: 06.07.2026 Place: Meerut AUTHORISED OFFICER UNION BANK OF INDIA

ICICI Bank ICICI BANK LIMITED

CIN: L65190GJ1994PLC021012 Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra 390 007, Gujarat, Phone: 0265-6722239 Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, Phone: 022-4008 8900 Website: www.icici.bank.in, Email: companysecretary@icici.bank.in

NOTICE OF 32nd ANNUAL GENERAL MEETING

NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of ICICI Bank Limited (Bank/Company) will be held on Friday, August 21, 2026 at 11:00 a.m. IST through Video Conferencing/Other Audio Visual Means (VC/OAVM) in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA).

The Notice of the AGM and Annual Report 2025-26 will be sent through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link for accessing the Notice of the AGM and Annual Report 2025-26 will be sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 will also be available on the website of the Bank at https://www.icici.bank.in/about-us/annual, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank will be providing remote e-voting facility to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. The facility for e-voting shall also be made available during the AGM. Members attending the AGM and who have not already cast their votes through remote e-voting shall be able to exercise their voting rights during the AGM. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address can cast their votes electronically by following the instructions mentioned in the Notice of the AGM. The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of

face value of ₹ 2 each for the financial year ended March 31, 2026. The Record Date for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is August 3, 2026.

As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com.

In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them on or before August 3, 2026 (6:00 p.m. IST) at https://ris.kfintech.com/client-services/investors/taxformsupload.aspx. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act.

Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form ISR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode. Form ISR-1 is available on the website of the Bank at https://www.icici.bank.in/about-us/invest-relations and on the website of the R & T Agent at https://ris.kfintech.com/client-services/isc/isrforms.aspx.

For ICICI Bank Limited Sd/- Prachiti Lalingkar Company Secretary Mumbai July 6, 2026 Lucknow

Can Fin Homes Limited
 Registered Office
 No. 29/1, 1st Floor, Sir M N Krishna Rao Road
 Near Lalbagh West Gate, Basavanagudi
 Bengaluru - 560 004
 E-mail: compsec@canfinhomes.com
 Tel: 080-48536192, Fax: 080-26565746
 Web: www.canfinhomes.com
 CIN: L85110KA1987PLC008699

NOTICE - Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/Investor/investorpagecontentwiththeevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL), Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);
 - Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;
 - Members may note that: a) The remote e-voting module shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/Investor/investorpagecontentwiththeevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Falguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
 Sd/-
Nilesh Jain
 Company Secretary
 Place : Bengaluru
 Date : July 06, 2026

Biocon
BIOCON LIMITED
 CIN: L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
 Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
 E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48TH ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3:30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com/>.

A letter providing the weblink for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form ISR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/forms are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com/> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
 Sd/-
Rajesh U. Shanoy
 Company Secretary and Compliance Officer
 ICSI Membership Number: A16328
 Date: July 06, 2026
 Place: Bengaluru

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
 (Under regulation 38A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is Nil for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 13-July-2026
11.	Date of issue of provisional list of prospective resolution applicants 18-July-2026
12.	Last date for submission of objections to provisional list 23-July-2026
13.	Date of issue of final list of prospective resolution applicants 28-July-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01-Aug-2026
15.	Last date for submission of resolution plans 31-Aug-2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.
 Place : Mumbai
 Date : 07.07.2026
Sd/-
Manoj Kumar Agarwal
 Resolution Professional
 Man Infraprojects Limited (Under CIRP)
 Regn. No. 18B/1PA-001/IP-00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027

Dr. Agarwal's Eye Hospital Ltd. Dr Agarwal's
 Eye Hospital
 CIN: L85110TN084PLC027368
 Regt Office: 6th Floor, Menon Enclave, 1st Main Road, Austin Nagar, Alwarpet, Chennai 600 018.
 Phone No. 91-44-43787777 Website: www.dragarwal.com, E-mail: investor@dragarwal.com

NOTICE

Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years. Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-PD/II/3750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent(s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; E-mail: EINWARD@INTEGRATEDINDIA.IN

For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
 Company Secretary
 Place : Chennai
 Date : 06.07.2026

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS
 Read to Lead

ICICI Bank
ICICI BANK LIMITED
 CIN: L65190GJ1994PLC021012
Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara 390 007, Gujarat, **Phone:** 0265-6722239
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, **Phone:** 022-4008 8900
Website: www.icici.bank.in, **Email:** companysecretary@icici.bank.in

NOTICE OF 32ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of ICICI Bank Limited (Bank/Company) will be held on **Friday, August 21, 2026 at 11:00 a.m. IST** through **Video Conferencing/Other Audio Visual Means (VC/OAVM)** in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA).

The Notice of the AGM and Annual Report 2025-26 will be sent through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link for accessing the Notice of the AGM and Annual Report 2025-26 will be sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 will also be available on the website of the Bank at <https://www.icici.bank.in/about-us/annual>, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank will be providing remote e-voting facility to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. The facility for e-voting shall also be made available during the AGM. Members attending the AGM and who have not already cast their votes through remote e-voting shall be able to exercise their voting rights during the AGM. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address can cast their votes electronically by following the instructions mentioned in the Notice of the AGM.

The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of face value of ₹ 2 each for the financial year ended March 31, 2026. The **Record Date** for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is **August 3, 2026**.

As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com.

In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them **on or before August 3, 2026 (6:00 p.m. IST)** at <https://ris.kfintech.com/client-services/investors/taxformsupload.aspx>. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act.

Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form ISR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode.

Form ISR-1 is available on the website of the Bank at <https://www.icici.bank.in/about-us/invest-relations> and on the website of the R & T Agent at <https://ris.kfintech.com/client-services/isc/isrforms.aspx>.

Mumbai
July 6, 2026

For ICICI Bank Limited
 Sd/-
Prachiti Lalingkar
 Company Secretary

Can Fin Homes Limited
Registered Office
No. 29/1, 1st Floor, Sir M N Krishna Rao Road
Near Lalbagh West Gate, Basavanagudi
Bengaluru - 560 004
E-mail: compsec@canfinhomes.com
Tel: 080-48536192, Fax: 080-26565746
Web: www.canfinhomes.com
CIN: L85110KA1987PLC008699

Can Fin Homes Ltd
(Sponsor: CANARA BANK)
HOMELoANS + DEPOSITS
Translating Dreams into Reality
ಕನ್ನಡ ಭರ್ತೆ ಹೋಮ್ಸ್ ಲಿಮಿಟೆಡ್

NOTICE - Dispatch of Notice of 39th Annual General Meeting, Annual Report 2025-26, Remote E-Voting Instructions & Record Date

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 29, 2026, at 11:00 a.m. IST through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), to transact the business as set forth in the Notice of the Meeting dated June 08, 2026.
- In Compliance with the General Circular No. 03/2025 dated 22nd September 2025 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 issued by the Ministry of Corporate Affairs ("MCA Circular") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended ("SEBI LODR") (hereinafter collectively referred to as "Circulars"), electronic copies of the Notice of the said AGM together with e-voting instructions and Annual Report for 2025-26 have been sent on Monday, July 06, 2026, to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.canfinhomes.com/Investor/investorpagecontentwiththeevents/events> for viewing/downloading by the members. The same are also made available on the websites of Stock Exchanges <https://www.nseindia.com> / <https://www.bseindia.com> and NSDL at <https://www.evoting.nsdl.com>. The dispatch of the Notice, Annual Report and instructions on e-voting and VC, through emails has been completed on Monday, July 06, 2026.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the AGM Notice, through e-voting platform provided by National Securities Depository Limited (NSDL), Shri K N Nagesha Rao (FCS 3000), Practicing Company Secretary, Bengaluru, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
 - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means;
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Wednesday, July 22, 2026;
 - The remote e-voting shall commence on Saturday, July 25, 2026 (9:00 a.m. IST);
 - The remote e-voting shall end on Tuesday, July 28, 2026 (5:00 p.m. IST);

Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, July 22, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote;

 - Members may note that: a) The remote e-voting module shall be disabled by NSDL at 5:00 p.m. on July 28, 2026 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again, once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Wednesday, July 22, 2026 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM;
 - The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM. The details are also available on the website of the Company <https://www.canfinhomes.com/Investor/investorpagecontentwiththeevents/events>.
 - Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company's RTA (where shares are held in physical mode through their website www.integratedindia.in) to receive the dividend directly into their Bank account.
 - In case of any queries relating to e-voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting User Manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on no.: 022 - 48867000 or send a request to Mr. Falguni Chakraborty at evoting@nsdl.com.
 - Instructions for members for attending the AGM through VC are covered in detail in Notice.
- The Record date for the purpose of determining the entitlement of shareholders to the final dividend for the financial year 2025-26 was Friday, July 03, 2026. The final dividend amounts will be paid within 30 days from the date of conclusion of AGM to the shareholders, subject to the shareholder's approval at the ensuing AGM.

For Can Fin Homes Limited
Sd/-
Nilesh Jain
Company Secretary

Place : Bengaluru
Date : July 06, 2026

Biocon
BIOCON LIMITED
CIN: L24234KA1978PLC003417
Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560 100, Karnataka, India.
Phone: +91-80-2808 2808; Fax: +91-80-2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE - 48th ANNUAL GENERAL MEETING OF BIOCON LIMITED TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO-VISUAL MEANS, REMOTE E-VOTING FACILITY AND FINAL DIVIDEND INFORMATION

Notice is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Biocon Limited ("the Company") is scheduled to be held on Thursday, August 06, 2026 at 3.30 P.M. (IST) through Video Conference ("VC") or Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the 48th AGM Notice, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI").

The Notice of 48th AGM along with the Integrated Annual Report for the FY 2025-26 will be sent only through electronic mode to those Members whose email IDs are registered with the Company/Depositories. The Notice of AGM along with the Integrated Annual Report will also be available on the website of the Company at www.biocon.com and websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com/>.

A letter providing the web-link for accessing the 48th AGM Notice along with the Integrated Annual Report for the FY 2025-26 will be sent to those Members who have not registered their email IDs with the Company/Depositories. Members may attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. The facility for appointment of Proxy will not be available for the AGM.

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and the provisions of Regulation 44 of SEBI Listing Regulations, 2015 and in terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 09, 2020 on "e-Voting facility provided by Listed Companies", the Company will be providing remote e-voting facility to all its Members holding shares as on the cut-off date i.e. Thursday, July 30, 2026 to cast their votes on all resolutions as set forth in the 48th AGM Notice. The manner of remote e-voting for Members holding shares in demat mode, physical mode and who have not registered their email IDs, will be provided in the 48th AGM Notice and the details will be also made available on the website of the Company at www.biocon.com.

The remote e-voting period will commence on Saturday, August 01, 2026 at 9:00 A.M. (IST) and will end on Wednesday, August 05, 2026 at 5:00 P.M. (IST) (both days inclusive). Voting through remote e-voting will not be permitted beyond 5:00 P.M. (IST) on Wednesday, August 05, 2026. Facility for voting through electronic voting system will also be made available at AGM (Insta-Poll) through the e-voting services provided by KFinTech.

Members who have not registered their email IDs / bank account details and / or other KYC details, are requested to follow the below procedure for registration of email ID to obtain the Integrated Annual Report and updation of bank account details for the receipt of dividend:

Members holding shares in Demat mode	Register / update email id, bank account details and other KYC details with your Depository Participant.
Members holding shares in Physical mode	Register / update email id and other KYC details in Form JSR-1 and other relevant Forms with the RTA, KFin Technologies Limited. Shareholders may download the prescribed Forms from the Company's website at https://www.biocon.com/investor-relations/shareholder-services/miscellaneous-communication/ . Correspondence details of RTA are as follows: Address: KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. Email id: einward.ris@kfintech.com

Members may note that the Board of Directors at its meeting held on May 07, 2026, had recommended a final dividend at the rate of 10% i.e. Re. 0.50/- per equity share of face value of Rs. 5/- each fully-paid up of the Company for the FY ended March 31, 2026. The record date for the purpose of determining entitlement of Members for the final dividend for FY 2025-26 is Friday, July 03, 2026. The final dividend once approved by the Members in the ensuing AGM, will be paid on or before August 20, 2026, electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent to their registered address.

Members may note that as per Master Circular dated February 06, 2026 read with any other amendments therein issued by SEBI and other relevant circulars, Members who hold shares in physical form and whose folios are not updated with KYC details [viz., (i) PAN (ii) Contact Details (iii) Bank Account Details and (iv) Signature], shall be eligible to get dividend in respect of such folios, only in electronic mode, subject to updation of the above details in their folios.

Members may note that as per the Income Tax Act, 2025 ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at rates prescribed in IT Act. Members are requested to submit the documents in accordance with the provisions of the IT Act at <https://ris.kfintech.com/form15>. The Company, vide its e-mail communication dated June 22, 2026, had informed the Members about the relevant procedure to be adopted by the Members to avail the applicable tax rate. The said communication and draft of the exemption forms and other documents/formats are available on the Company's website at www.biocon.com.

In case of any query w.r.t. deduction of TDS on dividend, Members may write to einward.ris@kfintech.com and for any query pertaining to voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact Mr. D Suresh Babu (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at einward.ris@kfintech.com or evoting@kfintech.com or phone no. 040 - 6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited
Sd/-
Rajesh U. Shanay
Company Secretary and Compliance Officer
ICSI Membership Number: A16328

Date: July 06, 2026
Place: Bengaluru

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Man Infraprojects Limited CIN:L70101MH2006PLC164930
2.	Address of the registered office: 102, Man House, 2nd Floor, Opposite: Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website: The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located: The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services: The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year: As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen: As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(n) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest: 13-July-2026
11.	Date of issue of provisional list of prospective resolution applicants: 18-July-2026
12.	Last date for submission of objections to provisional list: 23-July-2026
13.	Date of issue of final list of prospective resolution applicants: 28-July-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 01-Aug-2026
15.	Last date for submission of resolution plans: 31-Aug-2026
16.	Process email ID to submit Expression of Interest: ip.maninfraprojects@gmail.com
17.	Details of the corporate debtor's registration status as MSME: The Corporate Debtor is not a MSME.

Note: Due to heavy rainfall in Mumbai, Maharashtra, and nearby areas, the Committee of Creditors (CoC) has extended the last date for submission of Expressions of Interest (EOI) under Form G from 06/07/2026 to 13/07/2026.
Place : Mumbai
Date : 07.07.2026
Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBB/ IPA-001/ IP-P00714/ 2017-2018/ 11222
AFR No. A1/11222/02/300627/109155 Valid till 30/06/2027

Dr. Agarwal's Eye Hospital Ltd. Dr. Agarwal's
CIN: L85110TN1994PLC027365
Regd Office: 6th Floor, Menon Enclave, 1st Main Road, Austin Nagar, Awarajpet, Chennai 600 018.
Phone No: 91-44-4378777 Website: www.dragarwal.com E-mail: investor@dragarwal.com

NOTICE

Transfer of equity shares of the company relating to unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed / encashed their dividend since the year 2018-19 & the same has remained unclaimed for a period of seven consecutive years.

Pursuant to the provisions of section 124(6) of the companies Act, 2013, as amended from time to time read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the equity shares in respect of which dividends have remain unclaimed by the shareholders for seven consecutive years, are mandated to be transferred by the company to the demat account of the Investor Education and Protection Fund Authority established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since 2018-19 are liable to be transferred to IEPF.

In this regard, individual communications will be sent to all the shareholders concerned at their latest address available with the company and the details of such shareholders have also been displayed on the website of the company i.e. www.dragarwal.com. All concerned shareholders are hereby requested again to claim their shares and unclaimed dividend amount(s) on or before the last date i.e. **October 15, 2026** by making an application to the company in writing. Any claim made after the above mentioned date shall not be considered valid.

Please also note that no claim shall lie against the company or its Registrar and Share Transfer Agent in respect of individual amounts, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can, however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

Special Window for Re-lodgement of Transfer Requests of Physical Shares

As per SEBI/HO/38/13/11(2)2026-MIRSD-P0D/13750/2026 dated January 30, 2026, a special window is available for a period of one year from February 05, 2026, till February 04, 2027, for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. During this period, the securities that are lodged for transfer shall be issued only in demat mode.

For further information / clarification on the subject matters, you may contact the undersigned by sending an e-mail at investor@dragarwal.com or reach our Registrar and Share Transfer Agent(s), M/s. Integrated Registry Management Services Private Limited, 2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T.Nagar, Chennai- 600017, Phone: 044 28140801, 28140803; Fax: 044- 28143378, 28142479; Email: EINWARD@INTEGRATEDINDIA.IN

Place : Chennai
Date : 06.07.2026
For Dr. Agarwal's Eye Hospital Limited
Meenakshi Jayaraman
Company Secretary



ICICI BANK LIMITED
CIN: L65190GJ1994PLC021012

Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra 390 007, Gujarat, Phone: 0265-6722239
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, Phone: 022-4008 8900
Website: www.icici.bank.in, Email: companysecretary@icici.bank.in

NOTICE OF 32ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of ICICI Bank Limited (Bank/Company) will be held on **Friday, August 21, 2026 at 11:00 a.m. IST** through Video Conferencing/Other Audio Visual Means (VC/OAVM) in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA).

The Notice of the AGM and Annual Report 2025-26 will be sent through electronic mode to those Members whose email addresses are registered with KFin Technologies Limited (KFinTech), Registrar to an Issue and Share Transfer Agent (R & T Agent) for the equity shares of the Bank/ the Bank/ Depository Participants (DP). A letter containing the web-link for accessing the Notice of the AGM and Annual Report 2025-26 will be sent to those Members whose email addresses are not registered with KFinTech/ the Bank/ DP. The physical copy of the Notice of the AGM and Annual Report 2025-26 will be sent to those Members who request for the same. The Notice of the AGM and Annual Report 2025-26 will also be available on the website of the Bank at <https://www.icici.bank.in/about-us/annual>, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members can participate in the AGM through VC/OAVM facility by following the instructions mentioned in the Notice of the AGM. The Bank will be providing remote e-voting facility to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. The facility for e-voting shall also be made available during the AGM. Members attending the AGM and who have not already cast their votes through remote e-voting shall be able to exercise their voting rights during the AGM. The Bank has appointed NSDL for facilitating voting through electronic means. Members including those who hold shares in physical form or who have not registered their email address can cast their votes electronically by following the instructions mentioned in the Notice of the AGM.

The Board of Directors at their Meeting held on April 18, 2026 have recommended payment of dividend of ₹ 12 per fully paid-up equity share of

face value of ₹ 2 each for the financial year ended March 31, 2026. The Record Date for determining the names of Members eligible for dividend on equity shares, if declared at the AGM, is **August 3, 2026**.

As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Bank is taxable in the hands of the Members. The Bank shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at einward.ris@kfintech.com.

In order to enable the Bank to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act, Members are requested to provide/submit documents as applicable to them **on or before August 3, 2026 (6:00 p.m. IST)** at <https://ris.kfintech.com/client-services/investors/taxformsupload.aspx>. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act.

Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form JSR-1 to KFinTech, Unit: ICICI Bank Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad 500 032, Rangareddy, Telangana, India to facilitate payment of dividends which shall be paid exclusively through electronic mode.

Form JSR-1 is available on the website of the Bank at <https://www.icici.bank.in/about-us/invest-relations> and on the website of the R & T Agent at <https://ris.kfintech.com/client-services/isc/isrforms.aspx>.

Mumbai
July 6, 2026

For ICICI Bank Limited
Sd/-
Prachiti Lalingkar
Company Secretary

THE BUSINESS DAILY
FOR DAILY BUSINESS

FINANCIAL EXPRESS
Read to Lead

WESTERN RAILWAY - AHMEDABAD DIVISION

ELECTRICAL WORK IN CONNECTION WITH PROVISION OF 15 LIFTS AT STATIONS AND CORRECTIVE MAINTENANCE CONTRACT FOR PANTRY ELECTRICAL EQUIPMENTS

Table with columns: Sr. No., Tender No., Name of work, Estimated Cost, Earnest Money

For Both Tenders: Date & Time of submission and opening: Not later than 15:00 Hrs of 30-07-2026 and 15:30 Hrs.

CENTRAL RAILWAY

OHE WORK Open E-tender Notice No. KYN-LD-585-W-773-CONT-R1 SN-1...

Unsafe and unauthorized work near the railway line is a punishable offence

S. E. RAILWAY - TENDER e-Tender Notice No. EL-G-RNC-CUMMINS-13R1, dated 03.07.2026.

Notice convening final meeting Notice is hereby given in pursuance of section 497 of the Companies Act, 1956 that a General meeting...

FORM NO. 155 [See Rule 329] Members' Voluntary winding-up

WEST CENTRAL RAILWAY Corrigendum E-Tender Notice-Kota Division Civil Engineering

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (A Government of Maharashtra Undertaking)

नाशिक महानगर परिवहन महामंडळ लि. (सिटीलिक) सौआयन - U60100MH2019PLC324953

EAST CENTRAL RAILWAY E-TENDER NOTICE E-OPEN TENDER NOTICE NO. S&T/SEE/E-OT/26-27/17

EASTERN RAILWAY

Provision of Roof Shed Divisional Railway Manager (WA), Western Railway, Mumbai Central invites Tender No. BCT/26-27/87 Dt. 03.07.2026.

WESTERN RAILWAY Provision of Roof Shed Divisional Railway Manager (WA), Western Railway, Mumbai Central invites Tender No. BCT/26-27/87 Dt. 03.07.2026.

WEST CENTRAL RAILWAY Corrigendum E-Tender Notice-Kota Division Civil Engineering

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (A Government of Maharashtra Undertaking)

नाशिक महानगर परिवहन महामंडळ लि. (सिटीलिक) सौआयन - U60100MH2019PLC324953

EAST CENTRAL RAILWAY E-TENDER NOTICE E-OPEN TENDER NOTICE NO. S&T/SEE/E-OT/26-27/17

कागल नगरपरिषद कागल बांधकाम विभाग ई-निविदा सूचना क्र. ०४/२०२६-२७

IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

HSBC POSSESSION NOTICE (For immovable property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

JANA SMALL FINANCE BANK E-AUCTION NOTICE PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISOR RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

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मराठी मनाचा आवाज नवशक्ति

PUBLIC NOTICE Original property documents of Unit No. 102, 1st Floor, Bindu Galaxy, Main Road, Industrial Town, Rajajinagar, Bangalore 560010,

WEST CENTRAL RAILWAY Corrigendum E-Tender Notice-Kota Division Civil Engineering

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (A Government of Maharashtra Undertaking)

नाशिक महानगर परिवहन महामंडळ लि. (सिटीलिक) सौआयन - U60100MH2019PLC324953

EAST CENTRAL RAILWAY E-TENDER NOTICE E-OPEN TENDER NOTICE NO. S&T/SEE/E-OT/26-27/17

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY & INTESTATE JURISDICTION PETITION NO.2980 OF 2025

PUBLIC NOTICE Notice is hereby given that M/s. Rahul Enterprises Prop. Mr. Rahul Ramesh Shelar is the absolute owner of the property below.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY & INTESTATE JURISDICTION PETITION NO.2980 OF 2025

KONKAN RAILWAY CORPORATION LIMITED (A Government of India Undertaking) NOTICE INVITING OPEN-E-TENDER DATED 07.07.2026

PUBLIC NOTICE Notice dated 31.03.2026 in Loan Account No. HHEKAL00412638 was issued by undersigned on behalf of Asset Reconstruction Company (India) Ltd.

WEST CENTRAL RAILWAY Corrigendum E-Tender Notice-Kota Division Civil Engineering

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (A Government of Maharashtra Undertaking)

नाशिक महानगर परिवहन महामंडळ लि. (सिटीलिक) सौआयन - U60100MH2019PLC324953

EAST CENTRAL RAILWAY E-TENDER NOTICE E-OPEN TENDER NOTICE NO. S&T/SEE/E-OT/26-27/17

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY & INTESTATE JURISDICTION PETITION NO.2980 OF 2025

PUBLIC NOTICE Notice is hereby given that M/s. Rahul Enterprises Prop. Mr. Rahul Ramesh Shelar is the absolute owner of the property below.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY & INTESTATE JURISDICTION PETITION NO.2980 OF 2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRA PROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING

प्रशांत किशोर बाकिपूर पोटनिवडणूक लढणार

■ पाटणा आज याबाबतची घोषणा करण्यात आली. बाकिपूर विधानसभा मतदारसंघ हा भाजपाचा संघी दिल्याने बाकिपूरची जागा रिक्त झाली आहे. ३० जुलै रोजी पोटनिवडणुकीसाठी मतदान तर ३ ऑगस्ट रोजी बाजपाने या निवडणुकीसाठी अद्याप आपला उमेदवार निश्चित केलेला नाही. मात्र अजय अलोक, नील रतन घोष आणि अजित कुमार लाली यांची नावे चर्चेत आहेत. जनता जनशक्ती दलाचे (जेजेडी) अध्यक्ष तेज प्रताप यादव यांनी सामाजिक कार्यकर्त्या वीणा मानी यांना येथे उमेदवारी दिली आहे.



सविस्तर वाचण्यासाठी व शेर करण्यासाठी हा क्विझ करून घ्या



पारंपरिक बालेकिल्ला मानला जातो. भाजपाचे राष्ट्रीय अध्यक्ष नितिन नबीन यांना राज्यसभेत

मतमोजणी होऊन त्याच दिवशी निकाल जाहीर केला जाणार आहे.

सुवर्ण मंदिरात मान यांचे फोटो असलेले बिल्ले लावून येऊ नका

■ अमृतसर पंजाब सरकारने सुरु केलेल्या तीर्थाटन योजनेच्या माध्यमातून अमृतसरच्या जगप्रसिद्ध सुवर्ण मंदिर पाहण्यासाठी आलेल्या भाविकांना प्रवेशद्वारावरच रोखण्यात आले. याचे कारण म्हणजे या भाविकांच्या छातीवरील बिल्ल्यांवर पंजाबचे मुख्यमंत्री भगवंत मान यांचे छायाचित्र छापलेली होती. बिल्ले काढूनच भाविकांना सुवर्ण मंदिरात प्रवेश देण्यात आला. भगवंत मान यांचा शीख धर्मावर टीका करतानाचा एक व्हिडिओ दोन दिवसांपूर्वी समाजमाध्यमांवर व्हायरल झाला होता. या व्हिडिओमुळे शीख समाजात संतापाचा लाटा उसळली होती. अकाल तख्तने मान यांच्या या व्हिडिओवर जोरदार आक्षेप घेत त्यांना धमकीही जाहीर केले होते. शिरोमणी गुरुद्वारा प्रबंधक समितीनेही मान यांच्या वक्तव्याचा निषेध केला असून, त्यांच्यावर काय कारवाई करावी, याचा निर्णय घेण्यासाठी समाज बांधवांची बैठक बोलावली होती. बैठकीच्या आदल्या दिवशी भाविकांना रोखण्याचा प्रकाश घडला.

गुजरातमध्ये तरुणाच्या आत्महत्येच्या घटनेला कलाटणी! पालकांनीच हत्या केली

■ अहमदाबाद गुजरातच्या राजकोटमधून एक धक्कादायक घटना समोर आली आहे. येथे आई-वडिलांनीच आपल्या विवाहित मुलाची हत्या केली आणि त्याने आत्महत्या केल्याचा आभास निर्माण केला. मयताच्या पत्नीने केलेल्या तक्रारीमुळे खुनी आई-बाप गजाआड झाले. ही घटना ३० जूनची आहे. राजकोट जिल्ह्याच्या गोंडाला तालुक्यातील गुंडाला नामक गावातील राम बाबूभाई बंधवांना नावाच्या विवाहित तरुणाने आत्महत्या केल्याची तक्रार त्याच्या आई-वडिलांनी पोलिसांत नोंदवली होती. आपल्या मुलाने विष पिऊन आत्महत्या केली, असे आई-

इबोलाचा धोका युगांडातही पोहोचला डीआर काँगोत मृतांची संख्या ४९२ वर

■ किशासा बरे झाले. मात्र, स्थानिक पातळीवर संसर्ग झपाट्याने वाढत आहे. सध्या इबोलावर कोणताही ठोस उपचार किंवा लस उपलब्ध नाही. यामुळे जागतिक आरोग्य संघटना यावर संशोधन करत आहे. परंतु आफ्रिकेच्या डेमोक्रेटिक रिपब्लिक ऑफ काँगोत इबोला विषाणूचा धोका मोठ्या प्रमाणात वाढला. देशात आतापर्यंत इबोलाचे १,५२८ रुग्ण आढळले असून, आतापर्यंत मृतांचा आकडा ४९२ वर पोहोचला. वाढत्या संसर्गामुळे काँगोत चिंताजनक परिस्थिती निर्माण झाली. सध्या या धोकादायक विषाणूचा प्रादुर्भाव शेजारी देश युगांडामध्येही पोहोचला असून, युगांडामध्ये २० रुग्णांची नोंद झाली आहे. काँगोत सध्या ६२८ रुग्णांवर रुग्णालयात आणि विलागीकरण केंद्रांमध्ये उपचार सुरु असून, २३९ रुग्ण पूर्णपणे



विषाणूचा प्रादुर्भाव वाढतच राहिला तर आरोग्य आणीबाणीची स्थिती निर्माण होऊ शकते. खाण क्षेत्रांमध्ये होणाऱ्या लोकांची ये-जा संसर्ग वाढण्याचे कारण असल्याचे आरोग्य तज्ज्ञांनी म्हटले.

राष्ट्रवादीला परभणीत मोठे रिवंडार प्रताप देशमुख शिंदे गटाच्या वाटेवर

■ परभणी विश्वासू समर्थक म्हणून ओळखले जातात. देशमुख यांनी आपल्या राजीनाम्यामागे वैयक्तिक कारणे असल्याचे सांगितले असले, तरी त्यामागे स्थानिक राजकीय नाराजी कारणीभूत असल्याची चर्चा आहे. नुकत्याच झालेल्या निवडणुकांमध्ये परभणी मतदारसंघात संख्याबळ अधिक असतानाही राष्ट्रवादी काँग्रेसने आपला दावा मागे घेतल्याने स्थानिक पदाधिकारी व कार्यकर्त्यांमध्ये नाराजी होती. याशिवाय महायुतीतील जागावाटपात राष्ट्रवादीच्या स्थानिक नेत्यांना शिवसेनेच्या उमेदवारासाठी काम करावे लागले. या निर्णयामुळे कार्यकर्त्यांमध्ये असंतोष निर्माण झाला होता. त्याच नाराजीतून प्रताप देशमुख यांनी पक्षपदाचा राजीनामा दिल्याची चर्चा राजकीय वर्तुळात रंगली आहे.

उ.कोरियाच्या नव्या विनाशिकेवरून अत्याधुनिक कूड क्षेपणास्त्राची चाचणी

कोरियाची सर्वात प्रगत विनाशिका गेल्या वर्षी देशाच्या नौदलामध्ये सामील करण्यात आली होती. मात्र उद्घाटनाच्या समारंभाच्यावेळीच ही विनाशिका समुद्रात कलंडली होती. त्यानंतर या युद्धनौकेची डागडुजी करून आता ती कार्यान्वित करण्यात आली आहे. चाचणीमध्ये एका कूड क्षेपणास्त्राची आणि काँग कोनच्या मुख्य तोफेची व स्वयंचलित तोफांच्या चाचण्या घेण्यात आल्या. ईलेक्ट्रॉनिक वॉरफेअर सिस्टीम, टारगेट डिटेक्शन आणि इन्फोर्मेशन प्रोसेसिंग क्षमतांची चाचणीही घेण्यात आली. किनाऱ्यावरून चाचण्यांचे निरीक्षण केल्यातून किम यांनी अधिकाऱ्यांना विनाशिकेच्या चाचण्या पूर्ण करून दोन महिन्यांच्या आत जहाजाला सक्रिय सेवेत दाखल करण्याचे आदेश दिले. महिन्याभरापूर्वीच उत्तर कोरियाने चोए ह्योन या ५ हजार टन वजनाची विनाशिका नौदलामध्ये सामील केली आहे. किम यांच्या महत्त्वाकांक्षेप्रमाणे ही विनाशिका देखील अण्वस्त्र सज्ज करण्यात आली आहे. अनेक वर्षांपासून बॅलिस्टिक क्षेपणास्त्रांच्या विकासावर लक्ष केंद्रित करणाऱ्या किम यांनी आता नौदलाची क्षमता वाढवण्याकडे लक्ष केंद्रित केले आहे.

महाबळेश्वरचा वेण्णा तलाव चार दिवसांत तुडुंब

महाबळेश्वर-काशमीर म्हणून ओळखल्या जाणाऱ्या महाबळेश्वर-पाचगणीकरांची तहान भागवणारा वेण्णा तलाव तुडुंब भरला आहे. काल रविवारी दुपारी साडेचारच्या सुमारास तलाव पूर्ण क्षमतेने भरून सांडव्यावरून पाणी वाहू लागला. महाबळेश्वर हे गिरीस्थान थंड हवेचे ठिकाण आहे. त्याचबरोबर पावसाळ्यात या ठिकाणी मुसळधार पाऊस पडतो. जून महिन्यात पावसाने ओढ दिली होती. मात्र, जुलै महिन्याच्या सुरुवातीपासून महाबळेश्वर व पाचगणीला पावसाने अक्षरशः झोडपून काढले आहे. संततधार पावसामुळे महाबळेश्वर आणि पाचगणीकरांची तहान भागवणारा मुख्य जलसेत म्हणजेच प्रसिद्ध वेण्णा तलाव अखेर पूर्ण क्षमतेने भरला आहे.

ऐन पावसाळ्यात सातारा जिल्ह्यातील खटाव, कोरेगावमध्ये पाणीटंचाई

■ सातारा जिल्ह्याच्या पश्चिमेकडे गेल्या काही दिवसांपासून मुसळधार पाऊस कोसळत आहे. मात्र, कोरेगाव आणि खटाव तालुक्यातील १११ गावे व ३९० वाड्या ऐन पावसाळ्यात पाण्यासाठी व्याकुळ दिसत आहेत. या गावांना ९९ टक्के पाणीपुरवठा केला जात आहे. जिल्हात फेब्रुवारी महिन्यापासूनच पाण्याचे टँकर सुरु आहेत. जसजशी उन्हाळ्याची तीव्रता वाढू लागली तसे गावोगावी पाणी टँचाईचा प्रश्न ऐणीवर आला. कडक उन्हाळ्यामुळे विहीरी, तलाव, नदी, नाले, ओढे, धरणातील पाणी पातळीत घट होवू लागली. त्यामुळे गावोगावी नागरिकांना पाण्यासाठी वगणव, भटकती करावी लागत आहे. सध्या गेल्या दोन दिवसांपासून जिल्हात जोरदार पावसाच्या सरी कोसळत आहेत. तरीही गावोगावी पाण्याची टंचाई जाणवू लागली आहे. खटाव तालुक्यात सूर्याचीवाडी, मोराळे, एमकुळ, कणनेवाडी, खातवळ, यलमरवाडी, तडवळे, गारवडी, मोळ, मांजरावाडी, रणसिंगवाडी, नवलेवाड, कातळगेवाडी, जाखणगाव, कोकराळे, अंभेरी, जायगाव, नांदोशी, पडळ यासह २४ गावे व ६१ वाड्यांना १५ टक्के पाणीपुरवठा केला जात आहे. तसेच कोरेगाव तालुक्यातील बिचुकले, विखळे, फडतवाडी, चवणेश्वर, मोरबेंद, नागवाव, अनटवाडी, सोळशी, पिंपोडे बु., रणपुल्लाबाद, अंबवडे संमत वाघोली, गुजरावाडी, हासेवाडी, नागेवाडी, बोधेवाडी (चि.), चौलेवाडी, शेळटी, भांडारमाची, बोरगाईवाडी, तळीचे, जाधववाडी, भावेनगर, कंजखोप, कुमठे, अनभुलेवाडी, खिरखिडी यासह २७ गावांना ३३ टक्के पाणीपुरवठा केला जात आहे.

क्र.	ई-निविदा क्र.	विषय	इसारा रक्कम / अंदाज रक्कम
१	६६०मेगावट/सीएचपी/टी-१५०/आरएफएक्स-३००००६९९४४	सीएचपी ३ x ६६० मेगावट, केटीपीएस, कोराडी येथे इन्व्हेंट क्राशच्या ग्राइंडिंग वॉल असोसिएटीची दुरुस्ती व रिफिशिंगमेंटचे काम करणे.	रु. ३१,२५०.०० रु. २,७७५,०००.००
२	२१०मेगावट/ईएम/टी-१५१/आरएफएक्स-३००००६९९७४	ईएमटी - २, २१० मेगावट, केटीपीएस, कोराडी येथे आवश्यक सिलिका जेलचे प्राणप.	रु. ७,३००.०० रु. ३८०,०००.००
३	६६०मेगावट/एमपीडी/टी-१५२/आरएफएक्स-३००००६९९५५	केटीपीएस, कोराडी येथे दैनंदिन नियमित कामांकरिता एमएस फास्टनर्सचे प्राणप.	रु. २२,८७५.९३ रु. १,९३७,५९३.००
४	६६०मेगावट/ईएमपी/टी-१५३/आरएफएक्स-३००००६९९४४	३ x ६६० मेगावट, केटीपीएस, कोराडी येथील डीजी सेट व हायड्रंट बूस्टर पम्पकरिता १२ व्होल्ट, १८० एच लीड अॅसिड बॅटॅरीचा पुरवठा करणे.	रु. ७,३४३.०० रु. ३८३,३००.००
५	२१०मेगावट/सिडिल/टी-१५४/आरएफएक्स-३००००७०११५	केटीपीएस, कोराडी येथील पी.एच. क्षेत्रात पाहण्याइन्सुलमसेट सेंट्रीक टँकची स्वच्छता व सेवेज चॅम्बरमधील गाळ काढणे.	रु. ११,३६७.०० रु. ७८६,७९६.४४
६	६६०मेगावट/सीएचपी/टी-१५५/आरएफएक्स-३००००६९९५५	सीएचपी ३ x ६६० मेगावट, केटीपीएस, कोराडी येथे वॉकर प्लोअर रफ एड्वांस्ट फॅन्सची संपूर्ण दुरुस्ती व रिस्टोरेशनचे काम करणे.	रु. १२,४८७.०० रु. ८९८,७४०.००
७	६६०मेगावट/बीएम/टी-१५६/आरएफएक्स-३००००७०११६	३ x ६६० मेगावट, केटीपीएस, कोराडी येथील युनिट क्र. ८, ९ व १० च्या कोल मिलकरिता एअर सील असोसिएटी स्पेअर्सचे (लॅबिरेन्स सील) प्राणप.	रु. २०,२७६.०० रु. १,६७७,५८२.७२
८	६६०मेगावट/ईएमपी/टी-१५७/आरएफएक्स-३००००७०११५	३ x ६६० मेगावट, केटीपीएस, कोराडी येथे ऑक्सिडायझर वॉटर (एसीडव्ह्यू) पम्पकरिता ३३ केव्ही, ७०० केडव्यू व्हॉल्टेज मोटर्सचे सुधारणेचे काम करणे.	रु. ६८,२०१.०० रु. ६,४७०,१००.००
९	६६०मेगावट/टीएम/टी-१५८/आरएफएक्स-३००००७०११५	३ x ६६० मेगावट, केटीपीएस, कोराडी येथे प्रतिष्ठापित स्पेअरसमवेत अमोनिया डोझिंग पम्पचा पुरवठा करणे.	रु. १३,६०४.२६ रु. १,०१०,४३६.००
१०	६६०मेगावट/ईएमपी/टी-१५९/आरएफएक्स-३००००७०११६	३ x ६६० मेगावट, केटीपीएस, कोराडी येथील कोल मिल ग्रेनच्या फेस्टून केबल सिस्टीम, कन्ट्रोल पॅनेलस, ब्रेकिंग मशीन व अन्य इलेक्ट्रीकल कम्पोनेन्ट्सचे रिस्टोरेशन करणे.	रु. १६,२१०.०० रु. १,२७१,०३४.००
११	६६०मेगावट/एफएम/टी-१६०/आरएफएक्स-३००००७०११५	खसारा व कोराडी अॅश बँड, ३ x ६६० मेगावट, केटीपीएस, कोराडी करीता बार - को ड्रिफ्टिंग गेट प्लान ट्रॅकिंग सिस्टीमसह फ्लाय अॅश व पॉन्ड अॅशकरिता फ्लाय अॅश युटिलिटीअॅश संशोधनअॅश प्रतिष्ठापनाचे कार्य करणे.	रु. १३,०३३.०० रु. १,५३३,३४४.००
१२	६६०मेगावट/सीएचपी/टी-१६१/आरएफएक्स-३००००७०२००	सीएचपी ३ x ६६० मेगावट, केटीपीएस, कोराडी येथील वॉलर बारची दुरुस्ती व सुधारणेचे कार्य करणे.	रु. १३,०३२.८० रु. १,५३३,२८०.००
१३	६६०मेगावट/सीएचपी/टी-१६२/आरएफएक्स-३००००७०२००	सीएचपी, ३ x ६६० मेगावट, केटीपीएस, कोराडी येथे प्रतिष्ठापित स्नयडर मेक ३.३/११ केव्ही एचटी व्हीसीबी ब्रेकसंकरिता एमव्ही ट्रॉली स्पेअर्सचे प्राणप.	रु. २४,८७०.०० रु. २,१३७,०००.००
१४	२१०मेगावट/ईएमपी/टी-१६३/आरएफएक्स-३००००७०२३०	ईएम - कॉलनी, केटीपीएस, कोराडी अंतर्गत एअर कंडिशनिंग, वॉटर कूलर्सचे देखभाल व सव्हिसिंग करीता कार्य कंत्राट.	रु. १,५२८.०० रु. ६०२,८५०.००

ई-निविदेसाठी विक्रेत्यांना त्यांच्या संस्थेची नोंदणी करण्याची विनंती करण्यात येत आहे. अधिक तपशिलासाठी संकेतस्थळावर लॉग इन करा. कोणत्याही प्रश्नांकरिता संपर्क साधावा: कार्यकारी अभियंता (खरेदी), केटीपीएस, कोराडी, नागपूर. मोबाईल क्र.: +९१-८४१९९५८६२२, ई-मेल आयडी: eepurchasekoradi@mahagenco.in

१९१ गावांना अद्याप टँकरने पाणीपुरवठा

जिल्हात फेब्रुवारी महिन्यापासूनच पाण्याचे टँकर सुरु आहेत. जसजशी उन्हाळ्याची तीव्रता वाढू लागली तसे गावोगावी पाणी टँचाईचा प्रश्न ऐणीवर आला. कडक उन्हाळ्यामुळे विहीरी, तलाव, नदी, नाले, ओढे, धरणातील पाणी पातळीत घट होवू लागली. त्यामुळे गावोगावी नागरिकांना पाण्यासाठी वगणव, भटकती करावी लागत आहे. सध्या गेल्या दोन दिवसांपासून जिल्हात जोरदार पावसाच्या सरी कोसळत आहेत. तरीही गावोगावी पाण्याची टंचाई जाणवू लागली आहे. खटाव तालुक्यात सूर्याचीवाडी, मोराळे, एमकुळ, कणनेवाडी, खातवळ, यलमरवाडी, तडवळे, गारवडी, मोळ, मांजरावाडी, रणसिंगवाडी, नवलेवाड, कातळगेवाडी, जाखणगाव, कोकराळे, अंभेरी, जायगाव, नांदोशी, पडळ यासह २४ गावे व ६१ वाड्यांना १५ टक्के पाणीपुरवठा केला जात आहे. तसेच कोरेगाव तालुक्यातील बिचुकले, विखळे, फडतवाडी, चवणेश्वर, मोरबेंद, नागवाव, अनटवाडी, सोळशी, पिंपोडे बु., रणपुल्लाबाद, अंबवडे संमत वाघोली, गुजरावाडी, हासेवाडी, नागेवाडी, बोधेवाडी (चि.), चौलेवाडी, शेळटी, भांडारमाची, बोरगाईवाडी, तळीचे, जाधववाडी, भावेनगर, कंजखोप, कुमठे, अनभुलेवाडी, खिरखिडी यासह २७ गावांना ३३ टक्के पाणीपुरवठा केला जात आहे.

वारकऱ्यांच्या सेवेसाठी मुंबईची 'डॉक्टर दिंडी' पंढरीकडे रवाना

मुंबई - आषाढी एकादशीसाठी पंढरपूरला जाणाऱ्या वारकऱ्यांना उत्तम आरोग्यासाठी पुर्वोपासाठी मुंबईहून 'डॉक्टर दिंडी' रवाना झाली. वादर येथील स्वामी समर्थ मठातून विठ्ठलाच्या चरणी लीन होत आणि हरिनामाचा जयघोष करत ही दिंडी पंढरपूरच्या दिशेने मार्गस्थ झाली. मुंबईतील विविध नामांकित रुग्णालयांचे तज्ज्ञ डॉक्टर आणि वैद्यकीय कर्मचारी मोठ्या संख्येने या अनोख्या दिंडीमध्ये सहभागी झाले आहेत.

क्र.	संबंधित व्यक्ती	मना इन्फोप्रोजेक्ट्स लिमिटेडसाठी स्वयंसेवक अहवाल
१.	डॉ. विठ्ठल कर्वेकर, डॉ. पं. आणि डॉ. विठ्ठल कर्वेकर	मना इन्फोप्रोजेक्ट्स लिमिटेड (एलएलसी) क्र. १०२, अजय एडव्ह., २२ मजला, पवन इंडस्ट्रियल, एस. डी. रोड, विलेपार - पश्चिम, मुंबई ४००००५.
२.	नॉर्दीकृत कर्मचारीका पत्र	डॉ. विठ्ठल कर्वेकर
३.	वेळारुंदीचे कुटुंब	डॉ. विठ्ठल कर्वेकर
४.	बदलतान अजय संघाची असेल्येव जाणवत तशी	डॉ. विठ्ठल कर्वेकर
५.	सुख उपकरणे/सेवेची रक्कम	डॉ. विठ्ठल कर्वेकर
६.	गट विलेपार कर्मचारी	डॉ. विठ्ठल कर्वेकर
७.	कर्मचारी/कर्मचारीची संख्या	डॉ. विठ्ठल कर्वेकर
८.	गट उपकरणे	डॉ. विठ्ठल कर्वेकर
९.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१०.	स्वयंसेवक अहवाल	डॉ. विठ्ठल कर्वेकर
११.	संख्या	डॉ. विठ्ठल कर्वेकर
१२.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१३.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१४.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१५.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१६.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर
१७.	डॉ. विठ्ठल कर्वेकर	डॉ. विठ्ठल कर्वेकर

डॉ. विठ्ठल कर्वेकर आणि डॉ. विठ्ठल कर्वेकर यांच्या संस्थेची नोंदणी करण्याची विनंती करण्यात येत आहे. अधिक तपशिलासाठी संकेतस्थळावर लॉग इन करा. कोणत्याही प्रश्नांकरिता संपर्क साधावा: कार्यकारी अभियंता (खरेदी), केटीपीएस, कोराडी, नागपूर. मोबाईल क्र.: +९१-८४१९९५८६२२, ई-मेल आयडी: eepurchasekoradi@mahagenco.in

महाराष्ट्र जीवन प्राधिकरण

संक्षिप्त जाहिरात सुचना क्र. १ सन २०२६-२७

प्राधिकरणाच्या मध्यवर्ती कार्यालय व प्राधिकरणाच्या क्षेत्रिय कार्यालयातील आवययकतेनुसार विवक्षित कामे करून घेण्यासाठी. महाराष्ट्र जीवन प्राधिकरणाच्या आस्थापनेवरून सेवानिवृत्त झालेल्या उप अभियंता, कनिष्ठ शाखा अभियंता व सहाय्यक अभियंता श्रेणी-२ (स्थापत्य/यांत्रिकी) यांची सेवा, करार पद्धतीने घेण्याकरिता प्राधिकरणाच्या मध्यवर्ती कार्यालयाच्या स्तरावर नामिकासूची घेण्यात आली आहे. याबाबतचा सविस्तर तपशिल <https://mjp.maharashtra.gov.in> या वेबसाईटवर उपलब्ध आहे.

सही/-
मुख्य प्रशासकीय अधिकारी

क्रमांक: आरओसी-२०२६-२७/ क्र.-५, सी १५२९

हस्ता/-
मुख्य अभियंता (ओ अॅंड एम)
महानिर्मिती, केटीपीएस, कोराडी

सही/-
प्रतीक प्रफुल्ल शाह
भागीदार

सही/-
विनीत प्रफुल्ल शाह
भागीदार